

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI.**

ORIGINAL APPLICATION NO. 793 OF 2022

IN THE MATTER OF :

COUNCIL OF ENGINEERS

AND OTHERS

.....Petitioner's

VERUS

STATE OF PUNJAB

AND OTHERS

.....Respondents

REPLY ON BEHALF OF RESPONDENT NO.5

BY WAY OF AFFIDAVIT.

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13.

VAKALAT NAMA -

85 - 87

Dated :

Filed By : *12*
 Karan Dewan, Advocate
 for Respondent No. 5

Ch: 630, Block-D, Lawyer's
 Chamber, Additional
 Building Complex, Supreme
 Court of India - 110001 M:

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REPLY ON BEHALF OF RESPONDENT NO.5 BY WAY OF
AFFIDAVIT.

It is most respectfully showeth:-

1. That I Nitin Mahajan Chartered Accountant working as General Secretary, Lodhi Club, I-Block, Bhai Randhir Singh Nagar, Ludhiana is well conversant with the facts and circumstances of the present matter and duly authorized and competent to sever this affidavit in my capacity as General Secretary on behalf of Lodhi Club, I-Block, Bhair Randhir Singh Nagar, Ludhiana.

That it is Submitted , originally Ludhiana Improvement Trust, Ludhiana has allotted a piece of land measuring 12507.44 sq. yds.



Nitin Mahajan

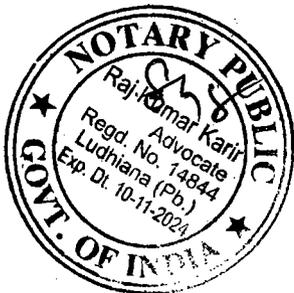
in Bhai Randhir Singh Nagar Scheme, Ludhiana to Ludhiana Aviation Club, Ludhiana vide their letter No. 2369 Dated: 07-05-1987. As per the records available with the Club, the Ludhiana Aviation Club entered into a joint venture with Lodhi Club for setting up a social club under the name Lodhi Club and under the said arrangement, Lodhi Club is paying 5% share of the receipts/ billing of Lodhi Club by way of lease money to Ludhiana Aviation Club.

3. That Lodhi Club, Ludhiana is a Registered Society duly registered with the Registrar of Societies against Registration No. 556 of 1994-1995. The copy of the Registration Certificate is attached herewith as **Annexure-A. at Pages 8 to. 34.**
4. The constitution and working rules of Lodhi Club (Regd.) is attached herewith as **Annexure-B. at. Pages³⁵ to. 53**
5. That Lodhi Club, Ludhiana is running a Social Club under the name Lodhi Club in the aforesaid land taken by it from Ludhiana Aviation Club. Lodhi Club Ludhiana is regularly paying lease money to Ludhiana Aviation Club as per the agreed ratio of 5% share of the receipts/ billing of Lodhi Club, Ludhiana. The statement of account of the aforesaid rent being paid to Ludhiana Aviation Club for the period 01-04-2008 to till date is attached herewith as **Annexure-C at pages. to. 54 to 67**



Nitish

6. That as per the approved site plan issued from the Office of Ludhiana Improvement Trust, Ludhiana Dated: 15-04-1987, A true copy of Site Plan is attached herewith as **Annexure-D** at pages 68 to.
7. It is further submitted before this Hon'ble Tribunal , that the property of Lodhi Club (Regd.) is situated on southern outer ring road coming from Ferozepur Road, Ludhiana and there is no green belt shown and indicated in the said site plan.
8. That the detailed site plan of the construction as existing in the area under the possession of Lodhi Club (Regd.) is shown in the site plan .A True Copy of the Site plan of the Club is attached herewith as **Annexure-E** at pages 69 to.
9. It is further submitted for consideration that the Club has its own dedicated parking space inside its own premises, which is shown in Green colour in the said site plan Annexure-E, while the building constructed in the said area is shown in Red Colour in the site plan attached herewith as **Annexure-E**
10. It further submitted that there is no other access for ingress and outgress for the various members visiting the club except from the passage connecting the club premises to the southern outer ring road (also popularly known as Lodhi Club Road). The said passage is depicted in Blue Colour in the site plan Annexure-E.



Nitish

11. That providing of passage from the main road (popularly known as Lodhi Club Road) to the premises of the club does not amount of encroachment as defined in the Explanation to Section 246 –A (1) of the Punjab Municipal Corporation Act, 1976. The relevant portion of the provision is being reproduced as under:-

"246-A. Prohibition of encroachment on land, premises or public place.

(1) No person shall, in any way, encroach upon any land, premises or public place not being private property, whether such land, premises or public place belongs to or vests in a corporation or not, by raising a temporary or permanent structure thereon or by occupation thereon, in any manner.

Explanation – Parking of Rehri temporarily or setting up steps for providing passage to the houses and shops in a street or a drain, channel, well or tank passing through or by the side of the land, premises or public place shall not be construed encroachment within the meaning of this section."

12. It is further submitted that the open space lying outside the premises of the club is not under the possession and control of Lodhi Club (Regd.) and Lodhi Club (Regd.), Ludhiana has not provided the said space by way of parking to its members by any representation or indication. In fact, the said open space lying outside the premises of the club is being used by the public at large.



Rajinder Kaur

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On Tuesdays and Fridays every week, the said open space is utilized as a Fruit and Vegetable Market. The Relevant Photographs of the Fruit and Vegetable Market is attached herewith as **Annexure-F** at pages. 70 to.

13. That earlier open space lying in front of the Club entry was unmetalled and in rainy season, due to water logging and sludge, it would become very difficult for the members to enter and exit from the Club premises. The back side approach road of the club is narrow and located in residential area. In case of any emergency, it would be very difficult for anyone trying to access it. Lodhi Club (Regd) is a public institution having about 3000 members and huge numbers of members along with their families come for visiting club and attending social events.
14. That no trees standing in the open space outside the premises of the club have been damaged or uprooted by the Club at any stage. Rather, the members of the club during the plantation drives being organized by the Club from time to time have been planting trees and plants in the open spaces abutting the road from time to time and rather, the members of the club have been actively participating in Sawatch Bharta Abhiyan and participating in cleanliness drives and plantation drives. The relevant photographs of the environmental activities undertaken by the Club are attached herewith as **Annexure-G** at pages. 71 to. 75.



[Handwritten Signature]

15. That Lodhi Club (Regd.) Ludhiana is presently comprised of more than 3000 members involving the prominent members of the society. The Deputy Commissioner, Ludhiana is the Ex-Officio President of the Club and all activities of the Club are being carried out strictly in accordance with the rules and regulations. Lodhi Club (Regd.) Ludhiana is regularly paying the property tax to M.C. Ludhiana in respect of the entire area under its occupation measuring 12508 sq. yds. approximately. The copies of the Property Tax returns for the year 2018-2019 to 2022-2023 are attached herewith as **Annexure-H** at pages ~~76~~⁷⁶ to ~~80~~⁸⁰.
16. That the True copy of the Excise License in Form L-5B issued by the Excise and Taxation Department Punjab issued to Lodhi Club (Regd.) for the period 01-04-2022 to 31-03-2023 is attached as **Annexure-I** at pages ~~81~~⁸¹ to
17. That the copy of the Excise License in Form-L-12-C for the period 01-04-2022 to 31-03-2023 is attached as **Annexure-J** at pages ~~82~~⁸² to
18. That the premises of Lodhi Club (Regd.) are duly compliant with Fire Prevention and Fire Safety requirements of National Building Code . A True copy of the Fire Safety Certificate / NOC Dated: 18-03-2023 is attached herewith as **Annexure-K**. at. Pages. ⁸³ to. ~~84~~⁸⁴.



Nitish

19. That to the best knowledge of the deponent and as per the records of Lodhi Club (Regd.), the management of Lodhi Club (Regd.), Ludhiana has always been compliant with the rules and regulations formed by the various Government Authorities from time to time and no violation of any instructions or rules framed by NGT has been committed by our institution at any point of time. Lodhi Club (Regd.) Ludhiana has not encroached upon any portion of any alleged Green Belt.

[Signature]
 For LODHI CLUB (Regd.)
 Deponent,
 General Secretary

Verification:

[Faint text, possibly a stamp or note]
 verified that the Affidavit has been read over and explained to the deponent *[Signature]* who seemed perfectly to understand the same at the time making thereof

Verified on 27th day of March, 2023 at Ludhiana that contents of my above reply by way of affidavit in so far as they relate to the factual position are true and correct as to my own knowledge and as per information derived from the official record and in so far as they relate to the legal submissions, the same is true upon advised received and believed by me to true. Rest is by way of submission before this Hon'ble Tribunal.

[Signature]
 For LODHI CLUB (Regd.)
 Deponent,
 General Secretary
[Signature]



Attested as Identified

[Signature]
 Notary Public, Govt. Of India, Ludhiana (Pb.)

27/3/23

(829221103407)

[Handwritten signature]

ANNEXURE-A

D. I.—210

CERTIFICATE OF REGISTRATION OF SOCIETIES

(ACT XXI OF 1860)

No.

556

of 1994-95

I hereby certify that

LODHI CLUB,

LUDHIANA

has this day been registered under the Societies, Registration Act. (XXI of 1860) and as amended by Punjab Amendment Act. 1957.

Given under my hand at Chandigarh this

27th

day of July

one thousand Nine Hundred &

Ninty FOUR

Fee Rs. 500/-

REGISTRAR OF FIRMS & SOCIETIES
PUNJAB : CHANDIGARH

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ਪੰਜਾਬ।

THE LODHI CLUB LUDHIANA

- Rule-1 The Club shall be styled as "Lodhi Club, Ludhiana".
- Rule-2 The objectives of the club shall be :
- i) to promote and to encourage social, cultural and intellectual activities amongst its members.
 - ii) to promote and provide facilities for indoor and outdoor games.
 - iii) to promote the feelings of spirit of discipline, fraternity and friendship amongst its members,
 - iv) to provide facilities for entertainment, bar and mess for its members.
 - v) to promote the activities of Ludhiana Aviation Club by giving the financial support out of club's income.

Membership:

Rule-3 The membership of the club shall be open to both ladies and gentlemen above the age of 25 years having a minimum educational qualification of graduation or having passed three years full time course in any subject from the University recognised by University Grants Commission after Higher Secondary/Plus two level. The persons declared as defaulters under Land Revenue Act are ineligible to become members. The businessmen paying an income tax on minimum gross taxable income of Rs.1 lacs per annum for the last five years shall only be considered for membership. This income may be individual income or the company's income in which the applicant is partner.

Rule-4 The members will be of the following categories:-

- a) Permanent Members
 - b) Temporary Members
 - c) Honorary Members
 - d) Officer Members
 - e) Corporate Members
 - f) Armed Forces Mess Members
- a) Permanent member: A person paying admission fee, Registration fee and monthly subscription as prescribed from time to time shall be a permanent

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ਪੰਜਾਬ

member of the club and shall have the power to vote in Annual General Body meetings and in Extra Ordinary General Body Meetings.

- b) Temporary Member: A person paying the admission fee, Registration fee and monthly subscription prescribed from time to time shall be a temporary member. No temporary member shall participate in the proceedings of the Annual General Meeting or an Extraordinary General Body Meeting. No voting rights are available and monthly subscription will be double of the permanent members.
- c) Honorary Members: The Club President (Ex-Officio, Deputy Commissioner) and the Ex-Presidents who remained in the office for atleast six months shall always be honorary members and shall not be liable to pay any admission fee, annual or monthly subscription or any other fee. The officers/persons who are associated from the conception to the completion of club are treated as founder members and they enjoy the same facilities as Honorary Members. They include Sarvshri K. R. Lakhanpal, S. S. Brar, S. S. Channy, Sanjay Kumar & J. D. Dawra/Mr K Siva Prasad.
- d) Officer Members: A person working as class I Officer in State Govt. or Central Govt. or Ludhiana Aviation Club and paying the admission fee, Registration fee and monthly subscription as prescribed from time to time.
- e) Professional Members :
- (1.) Officers of 100% owned State/Center Govt. subsidiaries/Banks/Insurance Companies /Corporations /Boards or working with university and recognised colleges .
 - (2) A person with professional qualification employed as Doctor/Engineer /C.A. not doing private practice/consultancy/Business .
- f) Corporate Members: The industrial/Trade/Business houses paying the admission fee, Registration fee and monthly subscription as prescribed from time to time shall be corporate members. The enrollment for membership can be done in a block of 4 persons. The members must hold the degree of Engineering, Law, M.B.A., C.A., Company Secretaries or its equivalent. The directors of the companies having personal taxable income of more than Rs.2 lacs per annum are eligible to use club facility under this category.
- g) Armed forces Mess Members: Mess members are those serving Officers stationed in Ludhiana district who join the Club as members of a Defence Services Officers mess when the mess a whole becomes the member. Maximum of eight officers per mess members shall be allowed to use the Club facilities.

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- h) The unmarried children of a member between the age of 10 to 25 years shall be entitled to use the club's sports facilities only on an identity card issued by the Club, after a written request, in the prescribed format from the member/parents. The facilities of the Bar and cards shall not be available to them. They must have no right to bring guests to the club.

Membership:

Rule-5 Any person desirous of becoming a member of the club shall apply on the application form as prescribed from time to time. The application form shall be issued only on the specific orders of the President and on deposit of such charges in the office as fixed from time to time. Every application for membership should be proposed and seconded by two permanent members of the club. Except in the case of officer members, every application shall be accompanied by an affidavit duly attested by an Executive Magistrate to the effect that the particulars given in the application form are correct to the best of knowledge and belief of the applicant. Attested photostat copies of qualifications should be enclosed alongwith the application form.

Rule-6 Enrollment as member : After submitting the application form, the applicants name will be registered after depositing the requisite registration fee as per rule 9. After registration, the applicant can utilize the Club sports facilities except on Saturdays and Sundays. During this period, the applicant should visit the club atleast 10 times for utilizing the existing sports facilities to be eligible for consideration for temporary membership. The applicant shall pay Rs.100/- for each visit. No bar and cards facilities are available for the applicant during this period.

After three months period, the applicant becomes eligible to apply for temporary membership. The application for temporary membership shall be presented to the screening committee appointed by the President.

The screening committee shall consists of one of the elected members of the Executive Committee of the Club and two other members from serving class I Officer of the State Govt. or Central Govt. or from Retired Officer members of the Club. The screening committee will look into various aspects of the members like etiquettes, manners and proficiency in sports. The applicants should have reasonable proficiency in atleast one of the sports (excluding playing cards) available in the Club. The screening committee will then forward the application to the President with comments about admissibility of the member. The President will have the power to admit/refuse to admit any applicant of any category without assigning any reason. After the approval of the President and after depositing the admission fees, the applicant will be admitted as temporary member. At any point of time, the temporary members strength in the Club should not exceed 100 members.

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After being temporary member for nine months, the member is eligible to apply for permanent membership. The name of such persons who have applied for the permanent membership shall be put up on the notice board for 30 days before being considered by the Screening Committee, to enable members to file objections openly or secretly against the admission of such person. Any objection if filed will be duly considered by the Screening Committee before deciding the case. After the approval of the Screening Committee the application will be forwarded to the President. The President will have power to admit/refuse to admit any application of any category without assigning any reason. Depending on availability of vacancies, the temporary members shall be given the permanent membership. However, the President can relax the waiting period required for getting the temporary and permanent membership in exceptional cases.

Rule-7 Number of Members: The club for the purpose of registration/admission shall be declared to consist of 2000 members only including 100 temporary members at any point of time. Suspensions/show cause notice will not be counted as vacancy. General Body with not less than 1/2 the total membership and 2/3 of members present and voting can change this ceiling limit. The President/Executive Committee of club has not right to change this ceiling limit.

Rule-8 Any person whose application for membership has been rejected once, shall not be eligible for apply again for membership for a period of three years. The person can apply for membership two times only.

Rule-9 The admission fee and Registration fee payable by the following categories of members shall be as follows :

	Admission fee	Registration (Non refundable)
1. Membership:		
I) General Category	65,000/- (atleast)	10,000/-
II) Professional Category		
(a) Officers of 100% owned State/Center Subsidiaries /Banks/Insurance companies/ Corporations/Boards or working with Universities & recognized colleges	15,000/-	5,000/-

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	(b) A person with professional qualification employed as Doctor /engineer/C.A. not doing private practice/consultancy/ business.	30,000/-	10,000/-
III)	Officers category : (Class I Officer of State/Central Govt.)		
	(a) Permanent member	10,000/- (atleast)	5,000/-
	(b) Membership till Retirement	5,000/- (atleast)	2,500/-
	(c) Associate membership for three years	1,000/- (atleast)	250/-
IV)	Corporate membership for block of 4 years (for 25 years)	2,50,000/- (atleast)	50,000/-
V)	Armed Forces Mess Members	1,000/-	250/-

The registration fee will be paid at the time of submitting the application form. After confirming the temporary membership, the admission fee shall be paid within one month failing which the acceptance shall be deemed to have been cancelled. The admission fee will be increased at the rate of 10% on 1st April of every year and the amount will be rounded off to the next hundred rupees. Any increase in the amount of admission fee during waiting period will be collected at the time of giving permanent membership i.e. one will have to pay admission fee at the rate prevailing on the date of admission as Permanent member. In addition, the President may, in the interest of the Club, charge any extra amount at time of giving temporary/permanent membership over and above the prevailing admission fee.

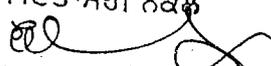
Rule-10

The Officer Members, other than permanent members need not be present before the Screening Committee. The Corporate members are also not required to be present before the Screening Committee.

Rule-11

(A) Every member shall pay the monthly subscription from the date of his registration as fixed by Executive Committee from time to time. The corporate member pay monthly subscription of 4 times that of Permanent member.

These rates can be enhanced by the executive committee at any time but only once in a financial year with a minimum gap of six months. Senior members of the Club above the age of 65 will pay only 1/2 of the monthly subscription of

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the permanent members. This facility will be extended only after receiving specific request from the member and on presenting required proof of age.

(B) No admission fee will be charged for any sports/Health Club. The monthly subscription payable by playing members for Table Tennis, Badminton, the Cards, Health Club, Billiards, Tennis, Squash or using the Swimming pool shall be fixed by the Executive from time to time. The senior members of the club above the age of 65 will pay half the subscription for the sports facilities. The subscription shall be payable only by the members, who notify their choice to participate in that game/sports. However, once a member has got his name entered, he shall be allowed to withdraw from that games/sports by giving notice in writing to the Secretary at least four days before the last date of the month (Year in case of Swimming) and on the receipt of such a notice, the member shall cease to be liable for payment of the subscription. However, if no such notice is given, the member shall be liable to pay the dues under this rule.

(C) The president shall have no power whatsoever to relax any of the provisions in membership rules in case of anyone under any circumstances

Note : Rules 3-11 (Both inclusive) shall be outside the provisions of rule 27 & 36.

Rule-12

A non-playing member may use Health Club, swimming and other facilities of the Club for the period of four days in a month at the rate fixed by the Executive Committee from time to time. If he plays for more than four days a month, he will be treated as a playing member and charged accordingly.

A non playing member coming for casual play shall sign in a register kept for the purpose indicating his intention.

The rates can be enhanced by the Executive Committee at any time.

Rule-13

Monthly subscription and other dues will be payable on the quarterly basis by the 15th of following month. If dues are not paid within time, a surcharge of 10% will be charged from the member concerned. The demand notice will be issued to the member concerned and copies of the same shall be sent to proposer and seconder of the member.

If subscription and other dues are not paid within three months of due date and after giving reasonable opportunity of being heard by the Executive Committee, the membership stands suspended. Then his name will be put on the Club notice board and he will be served with a seven days notice of demand. In the event of his failure to make the payment there of within seven days of the receipt of said notice or ten days from the date of despatch, his name shall automatically stand removed from the list of members and the club shall have the right to recover the arrears from the proposer and seconder in

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equal shares. This amount will be debited in the account of proposer and seconder automatically. In exceptional circumstances, the General Secretary may remit the surcharge upto Rs.250/- and the President/Executive committee for higher amounts. The Executive committee takes the final decision in this matter. The decision of executive committee shall be communicated to the member by registered post and shall also be placed on the notice board. If the defaulting member is aggrieved by the decision, he can make a representation to the Executive Committee within one month, to reconsider the resolution of removal. The decision of the President/Executive committee on his representation shall be final and irrevocable. A member removed shall not be admitted as a Guest. A member may resign from the membership at any time on his own volition after clearing the dues and the return of identity card. If the dues are not cleared then dues will be debited to proposer and seconder equally.

Rule-14

A member whose name has been struck off from membership for non-payment of dues shall be eligible for re-admission as a new member provided that before applying, he clears up all his previous accounts of all subscription and other bills and pays fresh admission fee of Rs.10,000/- with his application, which must be made within three months of the termination of his membership. The President/Executive Committee may remit the readmission fee in exceptional circumstances only.

Rule-15

If a member proceeds out of Ludhiana temporarily for a period not less than 6 months, he shall continue to be a member ^{Absentee} ~~member~~ on payment of retention fee and shall not be liable to pay other months subscriptions provided he gives due notice to this effect to the General Secretary.

Rule-16

Spouse of a member will be automatically treated as full member of the club of the same category as his/her spouse without payment of ordinary Club subscription. He/She will pay for the games and other subscription provided in clause (B) of rule 11. The spouse will, however, not be entitled to vote. In case of death of a member, his/her widow/widower, if desirous of becoming a member, shall be admitted as permanent member without payment of admission fee.

Resignation of membership:

A member may resign from the membership of the club any time with or without assigning any reason. He will be required to clear his dues before resignation failing which the same shall be debited to the proposers of his membership with equal share.

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ਕਲੱਬ

Guests :

Rule-17

Local residents of Ludhiana shall not ordinarily be introduced as guests, except on special occasions notified as such by the General Secretary. Members can bring maximum of 4 persons per member to the club as guest on Saturday and Sunday. A member may bring guests to the club subject to the conditions that the same guest cannot use the Club in the same Calendar month, for more than seven days, in case he is not a local resident/guest. No local guest shall be allowed to play cards or to use the Bar facilities. No person whose application for membership of the Club has been rejected by the Executive Committee, or expelled from this or any other Club can, under any circumstances, be introduced as a guest in the club. Host member shall be held responsible for all acts committed or debts incurred by the guests. The guests shall be liable to pay for the games etc.(excepting cards) as provided for the members themselves in rule 11(B). The Executive Committee may by a majority vote decide that any guest or any relative of a member may not use the club. The Executive Committee may fix suitable fee for the entry of guests.

Affiliated Clubs:

Members of the affiliated clubs can use the club facilities free of cost provided the affiliated club is allowing the Lodhi club members to use the same facilities free of cost. If any affiliated club is charging any fee from Lodhi club members then the club will charge the same amount from the members of that club for availing the facilities.

Note:

Members of the family entitled to use the Club free include father, mother, spouse, son and unmarried daughter. In the case of son, he should be dependent upon his parents and not above the age of 25 years.

Ludhiana Aviation Club:

The land for the club has been allotted by the Improvement Trust to Ludhiana Aviation Club. In exchange to using the land, as per the existing club constitution, Lodhi Club shall pay to the Ludhiana Aviation Club an annual grant of 5% of the total billing/receipts except for the donations, funds raised from members for expansion and development of club, bank interest and misc. income. Such reimbursements may be done on a monthly and on priority basis. Any taxes or liabilities related to club shall be paid by Lodhi Club except for the land, as this land was allotted to Ludhiana Aviation Club by Improvement Trust, Ludhiana vide their letter No.2369 dated 7.5.87. The total land allotted by Improvement Trust is 12507.41 sq. yards, of which approx. 11000 sq. yard land is given for use by Lodhi Club and rest is kept entirely for the use of Ludhiana Aviation Club. The Lodhi Club has all rights to use the above said land at their own disposal for expansion and development. As such no formal agreement between Ludhiana Aviation Club and Lodhi Club exist. In case of

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any dispute, the decision of the President shall be final and binding to both the parties: If the Ludhiana Aviation Club is taken over by Punjab Govt., the grant of 5% to Ludhiana Aviation Club will stand discontinued.

Club Timings:

Rule-18 The club timings will be from 11-00 AM. to midnight and on special occasions as decided by the President.

Removal from membership:

Rule-19 The Executive Committee by its resolution or the President by an order in writing (the latter for suspension only) may suspend or remove any member of the Club from the membership or take any other appropriate action against him/her for any of the following reasons:

- a) for conviction for any criminal offense involving moral turpitude or corruption.
- b) for misbehaviour or indiscipline which includes use of abusive language or show of force, assault on any on in the club, deliberate violation of the rules and regulations of the club and publication of false and defamatory material.
- c) for being declared as an insolvent.
- d) for being dismissed from Government service.
- e) for being declared insane.
- f) for having given false/wrong particulars in his/her application for admission to the club.
- g) for being admitted into the Club in contravention of the Club constitution as amended from time to time.
- h) If any member of the club is found guilty of misappropriation of club assets or been negligent in any duties assigned which result in damage or loss to the club fund or properties or is guilty of breach of trust or tampering/destroying/removing club records.
- i) Non-payment of dues as per club rules

General Body Meetings:

Rule-20 The annual General Body Meeting of the club should be held every year in the month of October preferably on 3rd Sunday to consider :-

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- a) statement of accounts as well as assets and liabilities which will be laid in the meeting of the outgoing Executive Committee prior to 30th September.
- b) Annual report on financial position and club activities.
- c) Any other matter, which the Executive Committee may put on the Agenda.
- d) Assets and Auditors report for the preceding year.
- e) Any other matter with permission of the chair.

At least 14 days notice specifying the date and time of the meeting and the agenda shall be put up on the Notice Board. The meeting shall be held in the club premises.

Rule-21

(a) An Extra Ordinary General Body meeting may be called by the Executive committee at any time by giving 7 days notice.

(b) The extra ordinary general Body may also be called at the requisition of at least 1/10th of the total members who are not in arrears. This can be called at a minimum gap of six months. A notice as prescribed for the annual general meeting will be issued in such cases within one month from the date of receipt.

Quorum:

Rule-22

(a) Quorum for a General Body Meeting will be 1/5th of the existing members (excluding absentee members and defaulters). If within half an hour from the time appointed for by the General Body, the quorum is not complete, the meeting shall stand adjourned to next half an hour, at the same place and if on such adjournment the quorum is not present, the quorum shall consist of the members present and they would transact the business for which the meeting was called.

(b) For the extra ordinary General Body meeting called by the members [as per rule 21(b)] the quorum shall be 1/5th of the total members who are not having any dues.

If the quorum is not complete, the meeting will deemed to be cancelled.

Right of Vote:

Rule-23

Only permanent members of more than 3 months standing on the date of announcement of the election are entitled to take part in the General Body meeting are to vote in the general election. Members, who have arrears shall not be entitled to exercise this right till they have paid the arrears.

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Executive Committee:

Rule-24 The Deputy Commissioner of Ludhiana shall always be the President in his ex-officio capacity. In addition there shall be an Executive Committee which will consist of the following elected office bearers:-

- a) General Secretary
- b) Cultural Secretary
- c) Sports Secretary (must take part in any one of the sports for which the facilities are available in the club).
- d) Treasurer
- e) Bar Secretary
- f) Mess Secretary
- g) Land Scaping & Maintenance Secretary
- i) Eight other members of whom three shall be elected (At least one of them will be a lady member) and five nominated by the President. The nominations by the President shall be from serving class-I Gazetted officers of the State and Central Govt. only. No private member shall be nominated by the President. One person shall be from Ludhiana Aviation Club out of the nominated executive members by The President.

In the event of nomination under Rule 27 the term 'elected' used in this rule will be construed as nominated.

No member shall contest more than one office. No office holder or member will be elected for more than two consecutive terms for the same post. No member/officer shall be in the Executive Committee as member or office bearer for more than six years in his life term. No member who is not a graduate can contest the club elections or hold any post in the Executive Committee.

Management

Rule-25 The Executive Committee shall meet atleast once in two months and also when called by the General Secretary under orders of the President who shall be the head of the management. It shall also be called on a request from three members of the Executive Committee. Five members will form the quorum. Each member of the Executive Committee shall have one vote and there shall be no vote by proxy. In case of equality of votes, the Chairman of the meeting shall have a casting vote. If a member of the Executive Committee fails to attend three consecutive meetings of the Executive, without prior permission, he shall be dropped and the vacancy caused shall be filled by nomination by the President for the remaining period of the term.

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Rule-26

The General Management and supervision of the club shall be in the hands of the Executive Committee. The day to day administration will be in the hands of the General Secretary and/or any officer appointed by the Executive Committee. He shall incur all necessary expenses in respect thereof with the general approval of the Executive Committee. The fresh expenditure statements should be put up to the Executive Committee in every meeting.

Term of the Executive Committee**Rule-27**

The Executive Committee will hold office for two years unless they resign or are removed earlier by the General Body. Occasional Vacancies may be filled in by nomination by the President. On the resignation or removal of the Executive Committee and till the general election, the President may nominate the Executive Committee. Further that the term of the nominated committee shall not extend beyond 31st December of the Calendar Year in which such nomination has been made. The President (Deputy Commissioner) shall have full powers in the General Body under this Rule.

Audit & Accounts:**Rule-28**

- a) All the club accounts will be duly and properly maintained at the Club Office under the supervision of the General Secretary and the Treasurer who will be responsible for all receipts and disbursements.
- b) Monthly income and expenditure figures will be laid before the Executive Committee by the Treasurer.
- c) The accounts of the club shall be open for inspection by the members after reasonable notice.

Rule-29

The club funds will be kept in deposit with the Scheduled/Nationalised Banks. The General Secretary and the Treasurer will jointly operate this account. The President may authorise any other member also of the Executive to operate the account jointly with the General Secretary.

Rule-30

- (a) The accounting year will be from 1st April of a year to 31st March of the following year. At the close of each financial year, the General Secretary will place the accounts with an Auditor for audit, appointed by the Executive Committee. The accounts along with the auditors report shall be put up before the Executive Committee, by the end of September for necessary actions. This along with the action, if any taken by the Executive Committee shall be put up before the next annual general meeting for such directions as the meeting may deem fit. The internal audit can also be undertaken on the specific orders of the President

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(b) That all the papers pertaining to new admission of members shall be subject to the audit by the auditors to see compliance of the provisions of the constitution. The president or the executive committee shall have no power to waive off the audit objections on this account. These objections shall be placed before the general body in the next meeting.

Club Property and Periodicals:

Rule-31 No member of the Club or his relative or his guest will remove or spoil or otherwise tamper with or damage any club property including books, periodicals etc. No periodicals will be removed from the club premises. Library books will be issued to members only on a written requisition by them, according to the rules made by the Executive Committee in this respect.

Removal of Club Property:

Rule-32 Any member of the club found to be taking home periodicals or magazines or any other club property without proper permission or otherwise damaging or spoiling the property of the club shall be liable to be removed from the membership alongwith the recovery of cost of the items.

Disposal of useless Club property:

Rule-33 Used tennis balls, playing cards, old periodicals etc. may be disposed of by the General Secretary to the members of the Club at the rate fixed by the Executive Committee. Other useless articles left over shall be put to auction limited to club members. Only the useless articles left over after the auction to the members may be reauctioned publicly. The disposal of the useless club property will be carried out every year.

Rule-34 The executive Committee may from time to time fix the salaries and wages of the club employees. All employees shall be under the administrative control of the officer appointed under Rule 26. Appeal, if any, against his order shall be heard by a Sub Committee comprising the General Secretary and two members of the Executive Committee to be nominated by the President. The regular/contract/adhoc staff will be appointed only with the approval by the Executive Committee.

Rule-35 The employees of the club shall be given one month's salary on retirement, if the retiring incumbent has put in five years of service with the Club at the time of his retirement.

Rule-36 The Constitution and bye laws may be revised or amended, by the General Body, on the recommendation of the Executive Committee. No amendment

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d) Names of candidates who are themselves in arrears or are proposed or seconded by a member who is in arrears, or absentee will be rejected.

e) Names of candidates after the withdrawal date, after being scrutinised by the Executive Committee or the President, will be put on the Notice Board atleast seven days before the election date.

f) The Returning Officer/Officers shall not contest the election and the candidature of any candidate proposed or seconded by him/them shall be rejected.

g) Election Code of Conduct:

The following practices or the other practices as perscribed by the Returning Officer from time to time are strictly prohibited for the smooth conduct of elections and to maintain the decency of the Club. The candidates/members violating the same are liable for action which may go up termination of membership:

- i) No candidate/his supporter should go for any type of advertisement in the newspaper or through any other media in support of his candidature.
- ii) No banners/posters/pampbhelets/wall de-facings etc. should be displayed/distributed inside and outside the club premises. No candidate can print any stationary in support of his candidature except for a introductory letter can sent by mail to the members of the club.
- iii) No personal allegations direct or indirect or reference to the private life of any candidate/member can be made.
- iv) No candidate/member/supporter can hold a party or get together in the club premises/outside the club including their houses in support of the candidature.
- v) The candidates/members should maintain the decorum of the club during elections and after the declaration of the result.
- vi) That the nominations for the club elections should accompany the proof of being graduate in original.

Rule-40

The outgoing Secretary and other office bearers shall hand over the charge to their successors in the next Executive Committee meeting to be convened within a week after the declaration of the results of election, failing which the successors will take over the charge on their own and bring to the notice of the President, if there is any shortage in the Club funds or properties etc.

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Use of Club by Children:

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Rule-41

Children shall not be allowed in the Club except on picture days and special occasions, as notified by the Executive Committee, from time to time. The children should be accompanied by the members themselves or their servants. They shall confine to such parts of the Club as allotted to them. They shall, in no case, be allowed in the Rummy, Bridge, Billiard or Bar rooms. If a child violates the rules of the club or damages any of its property, parents may be asked by the Executive Committee, not to bring that child to the club.

Dissolution:

In case of dissolution of Lodhi Club, the liabilities of Lodhi Club will be cleared of the existing assets and the balance assets would remain the property of Ludhiana Aviation Club. In the event of dissolution or winding up of the society, the assets remaining as on the date of dissolution shall under no circumstances be distributed among the members of the managing committee.

Investment Cause

The funds of the society shall be invested in the modes specified under the provisions of section 13(1)(d) read with section 1(5) of the Income Tax act 1961 as amended from time to time.

Accounts Clause

There shall be maintained all accounts of the society regularly. The accounts shall be duly audited by a chartered accountant. The accounts shall be closed on every 31st March of the year.

Amendment Clause

No amendments to the rules and regularities shall be made which may prove to be repugnant to the provisions of section 2(15), 11, 12 and 13 and 80 g of the Income Tax Act, 1961 as amended from time to time. Further no amendment shall be carried out without the prior approval of the Commissioner of Income Tax.

Benefit Clause

The benefits of the society shall be open to all members irrespective of cast, creed or religion.

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Funds Clause

The funds and income of the society shall be utilised for the achievement of its objects and no portion of it shall be utilised for payment to the trustees /members by way of profit , interest , dividends etc.

Repeals:

Rule-42. All such resolutions passed by the Executive Committee or the General Body of the Club and all such provisions and regulations, as are expressly or impliedly, contrary to the rules contained in this constitution are hereby repealed and shall be ineffective and void.

WORKING RULES OF THE LODHI CLUB, LUDHIANA

Following are the general working rules of various wings of the club. the rules have been designed to facilitate the functioning of the club , and for the convenience of the members. Same are however subject to revise from time to time as decided by the executive body of Lodhi Club .

Reception

Rule-1 The reception counter shall be controlled by receptionist/duty staff.

Each member visiting the club has to make entry in the available register on the counter. Members may introduce guests to the club at the discretion of the management, provided they are respectable persons, generally acceptable to the society subject to the following:-

- 1.2) A maximum of four persons shall be allowed on Saturday & Sundays. (except for banquet and parties).
- 1.3) Same persons cannot be introduced as guests for more than four times a month.

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- 1.4) Guests have to be accompanied by members who will enter and sign the register.
- 1.5) Member has to pay a guest fee of Rs. 25/- per guest. Party guest fee on per head basis is nil. Ala Carte party guest charges are same as usual.
- 1.6) A dependent member can be children upto 25 years of age or unmarried daughters, and parents of principal member. Dependent members may be issued separate I. Cards on payment of Rs. 1000/- per card. Further dependent member may visit the club, entry by I. Card during timings 9.00 a.m. to 5.30 p.m. The dependent members are not entitled to bring any guests with them. and cannot avail bar & card room facilities.
- 1.7) The spouse of principal member shall enjoy all facilities at par with the principal member, except for the voting right. A separate I. Card may be issued to the spouse on payment of Rs. 1000/-.
- 1.8) Entry for members of the affiliated clubs of Lodhi Club is strictly by Identity. Card an affiliated member is entitled to enjoy club facilities as per the reciprocal arrangement with his club. An affiliated member should not be a resident of Ludhiana, and is not entitled to bring any guests with him.. He can use only one reciprocal arrangement of another club in one calendar year. An affiliated member is not eligible to participate/ attend any entertainment programs in the club, and further cannot enjoy sports facilities.
- 1.9) All members are bound to show their identity card to the duty staff on request.
- 1.10) In the event, if any person found making a fake entry on behalf of the member is liable for suitable punishment as decided by the management.
- 1.11) Drivers/gunmen are not allowed to enter the club building.
- 1.12) Servants carrying children are allowed upto lounge area only.
- 1.13) Weapons of any kind are not allowed in the club premises. Same may be deposited at the reception counter while entering the club.
- 1.14) No person whose application for membership has been rejected or expelled from any club can be introduced as a guest in what so ever circumstances.
- 1.15) The member shall be held responsible for all acts committed or any debt incurred by his guest.
- 1.16) Temporary /registered members are not allowed to bring any guests with them.
- 1.17) Any kind of pet animal are not allowed in the club.

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- 1.18.) Eatables/drinks from outside are not allowed in the club premises except for the birthday cakes.

Restaurant

Rule-2 Restaurant timings are as follows:-

Lunch : 1.30 p.m. to 4.00 p.m.
Dinner : 7.00 p.m.-11.00 p.m.
Last order for dinner shall be at 10.30 p.m.

- 2.1.) Liquor / smoking is not allowed in the dinning hall.
- 2.2.) Members are required to talk in low tone in order not the disturb the other sitting members.
- 2.3.) Food packing is allowed to the members from Monday to Friday. nominal extra charges shall be payable on account of packing expenses.
- 2.4.) Any complaint regarding food should be made to the duty officer at reception, mess secretary or executive member on duty.

Parties

Rule-3 Members can book personal parties in the club at Admn. office during office hours, subject to availability of the venue. The venues for the parties are Celebration Hall , Family Room No. 1 & 2 and Family Hut.

- 3.2.) The ala Carte parties are subject to a guest charges of Rs. 25/- per person. However there shall be no guest charges for parties on per head basis.
- 3.3.) Music systems/D. J. systems from outside are not allowed in the parties.
- 3.4.) No party shall be booked for Sundays.
- 3.5.) No parties can be arranged at bar & restaurant.
- 3.6.) No parties can be booked for marriage ceremonies of any kind.

Bar

Rule-4 Timing of the bar shall be in accordance with notification of excise authorities. However in general, the bar timing shall be from 12.00 p.m. - 3.00 p.m. in noon and from 7.00-11.00 p.m. in the evening.

- 4.2.) Bar shall be closed as notified by excise dept. from time to time.

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- 4.3.) As per the excise notification, the members or guests under the age of 25 years shall not be served liquor.
- 4.4.) Children are not allowed to enter the bar.
- 4.5.) Smoking is prohibited in the no smoking zone.
- 4.6.) Snacks shall not be served at the bar counter, except for the starters.
- 4.7.) Dependent Members are not allowed to use Bar Facilities.

Building Lounge

Rule-5 No liquor/meals shall be served in the lounge.

- 5.2.) The snacks/cold drinks/tea/ coffee etc. is allowed to serve in the lounge.

Lawns

- 6.1.) Service in the open lawns is available to families only, subject to availability.
- 6.2.) No liquor shall be served in the lawn.
- 6.3.) Play rides for children are available on rotational basis free of cost.

Billiards Room

- Rule-7 The members can contact the marker of billiards room for booking of tables. The booking shall be done on rotational basis.
- 7.2.) Billiard timings shall be from 11.00 a.m. to 11.30 p.m. for weekdays and from 9.00 a.m. to 11.30 p.m. for Saturday & Sundays.
- 7.3.) Charges for the billiards is Rs. 30/- for every half an hour game for each player.
- 7.4.) Members should take a cash receipt from the marker towards the same.
- 7.5.) Light refreshments may be served to the playing members only.
- 7.6.) Members shall be given first priority to play.

Swimming Pool

Rule-8 Following timings shall be observed for swimming pool :-

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For Ladies	5.30 a.m.-7.00 a.m.	5.00 p.m.- 6.00 p.m.
General	7.15 a.m.-8.30 a.m.	6.15 p. m.-7.30 p.m.
Families	8.30 a.m.-9.00 a.m.	7.30 p.m.- 9.00 p.m.
(Male Dependents upto ten years only)		
General	9.00 a.m.-10.00 a.m.	9.00 p.m.-10.00 p.m.
(Coaching)		

8.1.) Following charges are applicable for swimming facility:-

Per couple (including children under 10 years)	: Rs. 1000/-
Dependents ten to twenty five years	: Rs. 600/-

8.2.) Entry to pool area is with pool entry card only.

8.3.) Members & dependents to use pool facility at their own risk & responsibility.

8.4.) A certificate of no skin disease issued by a qualified doctor to be submitted with application for swimming facility.

8.5.) Shower is must before swimming.

8.6.) Proper swimming costumes & cap for long hair is compulsory.

8.7.) Spiting , blowing nose in the pool is prohibited.

8.8.) Guests , affiliated members and absentee members are not allowed in the pool.

8.9.) Smoking , drinking, eatables and animals are strictly prohibited .

8.10.) Members and dependents can keep their belongings in the lockers. however members are not allowed to put permanent locks on lockers. Club management not responsible for any losses.

8.11.) Male dependents over 10 yrs. are strictly prohibited during family timings. They can swim only during general timings.

8.12.) Members coming for swimming can be served light snacks in the lobby areas in the morning on request.

Table Tennis

Rule-9 The charges for table tennis facility are Rs. 10/- per player. members should obtain a cash receipt from the reception counter towards the same.

- 9.2.) Members are required to bring their own bat, however the ball shall be provided by the facility.
- 9.3.) The tables shall be allotted on rotational basis.
- 9.4.) Light refreshments may be served to the playing members.
- 9.5.) Members shall be given first priority to play.

Video Games

Rule-10 The video games for members and their children are available on payment of charges fixed by the management from time to time.

- 10.2.) The facility shall be available on rotational basis.

Carom Board & Chess

Rule-11 Carom board & chess facility is available at first floor lobby, and is free of cost to the members. Any relative material towards the above may be had from the admn. room.

Fitness Centre

Rule-12 The fitness centre facilities are available to members free of cost during club timings.

Card Room

Rule-13 Only members can use the card room facility. Guests/dependents are not allowed to avail the facility

13.2.) The club shall provide cards & tokens.

13.3.) Card room charges for each sitting player is Rs. 20/- per sitting.

Tambola

Rule-14 Tambola is organized in the club lawns on Saturdays and Sundays or as notified from time to time.

14.2.) Tambola tickets are available with the compere. decision of the compere shall be final.

Payment Terms

Rule-15 All members shall be sent subscription bills/arrears/outstanding dues by post on quarterly basis. a surcharge shall be applicable on the payments made after the due date.

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- 15.2.) No credit facility is granted to the members.
- 15.3. All payments can be made by cash or cheque favoring 'Lodhi club'.
- 15.4.) Payments towards food bills/parties/bar/sports expenses are to be made in cash
- 15.5.) Club shall not be responsible for any delay/lost correspondence of bills. Members should contact the account office in case of non-receipt of the bills, and settle their dues.
- 15.6.) Members should collect receipts for the cash payments.

Club Timings

- Rule-16 The general club timing shall be from 11.00 a.m. to 12.00 p.m. or as notified from time to time.

Notice Board

- Rule-17 All notice intended for the Club Notice Board will be sent to the General Secretary or the officer incharge (Adm.) for initiating and posting. Private notice will be displayed on the Club Notice Board for a maximum period of seven days subjected to the payment of Rs.500/-.

Dress Code

- Rule18 The members shall visit the club in proper dress.
- 18.2.) No member/guest is allowed to enter the club in kurta payjama/ loose chappals, except for the national dress with Nehru jacket(with or without shawl) / sandals, Punjabi jutti /pishori chappal. Nehru jackets are available at the reception in case of exceptions.
- 18.3.) Sikh gentlemen members are required to wear a turban or cap.
- 18.4.) No short dresses are allowed.

Vehicle Parking

- Rule-19 Parking of the vehicles is to be made in the specified area outside the club complex at owner's risk.
- 19.2.) The car parking inside the complex shall be on first come first serve basis in the specified area, and allowed only to cars bearing the "club stickers".
- 19.3.) A driver shall be provided by the club to park the vehicles.
- 19.4.) The club is not responsible for any loss to the vehicles.

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Change of Address

- Rule-20 In the event of any change of address/telephone numbers of the members, members are required to inform the club immediately. Club shall not be responsible for any delay/lost correspondence for changed address or incomplete address.

Public Telephone

- Rule-21 Members can make local calls from the reception on payment of Rs. 2/- per call. However may be revised from time to time.

21.2.) All incoming calls shall be free of cost to the members.

Club Employees

- Rule-22 Any member having a complaint against a club employee should report the same to the General Secretary / register in the complaint book at the reception.

22.2.) Members shall not misbehave/ ill-treat any of the club employees. Any default on account of same shall be subject to appropriate action by the management.

22.3.) Offering /giving tips to the waiters/ club staff is strictly prohibited. Any member found guilty of same is subject to a fine of Rs. 1000/-.

Suggestions & Complaints

- Rule-23 If a member has a complaint or suggestion to make, it should be made in writing, signed legibly, dated and handed over in the club office

Auditors

- Rule-24 The executive committee may select auditors and fees to be paid from time to time.

- Rule-25 The auditor of the club shall be an Chartered Accountant as per the provisions of Chartered Accountant Regulation Act, 1948.

Club Employees

- Rule-26 The Executive Committee can employ a person on adhoc / contract / temporary or permanent basis and can fix the wages, increments and

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salaries from time to time. All employees shall be under the administrative control of the general secretary, and shall work under the supervision of the manager of the club for day to day affairs.

- 26.2.) Club servants shall not be used by any member for any duty other than those in connection with the Club except with prior permission of the General Secretary or the officer in charge (Adm) (General Manager).
- 26.3.) Members shall not ill-treat any of the Club servants. Any breach of this rule shall be taken notice of by the management.
- 26.4.) A member having complaint against a club servant should report it to the General Secretary in writing and shall not on any account interfere with any of the Club servants, in the club premises.
- 26.5.) All full time club employees will be entitled to one month's leave with pay or one month's pay in lieu thereof after the expiry of each full year of service.
- 26.6.) The staff who agrees to wear uniform shall be entitled to one winter uniform every third year and one summer uniform every year. This will be decided by the executive committee from time to time.
- 26.7.) Pilferage of food items/Drunkenness/misbehaviour by any club employee will lead to his/her removal from the employment of the Club after holding summary enquiry by the member entrusted for the enquiry by the President.
- 26.8.) Tips to waiters shall not be allowed in the Club. In violation of this rule, both the member and the waiter will be liable for Rs. 1000/- as fine.

Breakage of Club Property

Rule-27

Breakage or damages to club property caused by any member negligently but unwilfully shall be charged to such member at Market price plus 10% fine. But willful damage or breakages will be brought to notice of the Club Executive Committee for necessary action.

Library

Rule-28

The Club library shall be supervised by the General Secretary with the assistance of the club clerk.

- 28.2.) The Members, in whose name any book is entered in the ledger, will be held responsible for it until returned.

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- 28.3.) All library books shall be kept under lock and key and issued by the clerk at the specified hours only.
- 28.4.) No member shall have more than two books at any given time.
- 28.5.) No member shall be permitted to keep books in his possession for more than three weeks. If the books are not returned on expiration of the specified period, a fine of one rupee per book per day shall be levied on each book up to fourteen days after which period the member concerned shall further be liable to be charged the price of a new copy.
- 28.6.) Newspapers and Magazines shall be available for reading at the Club premises only and shall not be taken home, except with prior permission.

Mobile Phones:

Rule-29. Mobile phones are not allowed inside the club main hall and lawns. Any violation will lead to a penalty of Rs. 1,000/-.

These rules and bye-laws will take effect from the 22nd November, 1999.

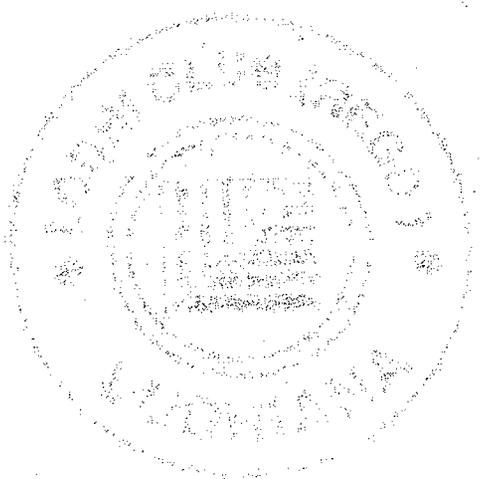
President

[Signature]
(Treasurer)

Gen. Secretary

[Signature]

ਪ੍ਰਮਾਣਿਤ ਸਹੀ ਨਕਲ
ਰਜਿਸਟਰਾਰ ਆਫ਼ ਫਰਮਸ ਆਂਡ ਸੋਸਾਇਟੀਜ਼
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THE LODHI CLUB

ANNEXURE

B.

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Section-1

The Club shall be styled as "Lodhi Club (Regd.) Ludhiana".

Section-2

The objectives of the Club shall be :

- i) to promote and to encourage social, cultural and intellectual activities amongst its members.
- ii) to promote and provide facilities for indoor and outdoor games.
- iii) to promote the feelings of spirit of discipline, fraternity and friendship amongst its members,
- iv) to provide facilities for entertainment, Bar and Mess for its members.
- v) to promote the activities of Ludhiana Aviation Club by giving the financial support out of Club's income.

Membership :

Section-3

The membership of the Club shall be open to both ladies and gentlemen above the age of 21 years having a minimum educational qualification of graduation or having passed three years full time course in any subject from any University recognised by University Grants Commission after Higher Secondary/Plus two level. The persons declared as defaulters under Land Revenue Act are ineligible to become members.

However, undergraduates having a minimum matriculation qualification, may be admitted with the approval of the President/Executive Committee subject to minimum additional fee of Rs.50,000/-

Section-4

The members will be of the following categories:-

- a) Permanent Members
- b) Temporary Members
- c) Honorary Members
- d) Officer Members
- e) Professional Members
- f) Corporate Members
- g) Senior Citizen Members

h) Members nominated by the President

a) Permanent member : A person paying Admission fee, Registration fee and monthly subscription as prescribed from time to time shall be a permanent member of the Club and shall have the power to vote in Annual General Body meetings and in Extra Ordinary General Body Meetings.

b) Temporary Member : A person paying the Admission fee, Registration fee and monthly subscription prescribed from time to time shall be a temporary member. No temporary member shall participate in the proceedings of the Annual General Meeting or an Extraordinary General Body Meeting. No voting rights are available and monthly subscription will be double of the permanent members.

c) Honorary Members : (i) The Club President (Ex- officio, Deputy Commissioner) and the Ex- Presidents who remained in the office for at least six months shall always be honorary members and shall not be liable to pay any admission fee, annual or monthly subscription or any other fee. The officers/persons who are associated from the conception to the completion of Club are treated as founder members and they enjoy the same facilities as Honorary Members. They include Sarvshri K.R. Lakhanpal, S.S. Brar, S.S. Channy, Sanjay Kumar, A. Venu Prasad, J.D. Dawra and Surinder Aggarwal.

(ii) All IAS, IPS, IRS Officers who have been members of the Club, but now transferred from Ludhiana, shall not be charged any subscription fee.

d) Officer Members :

(1) A person working as Class-I officer in State Government or Central Government/Corporation/Boards/Universities or Ludhiana Aviation Club and paying the Admission fee, Registration fee and monthly subscription as prescribed from time to time, provided the applicant or his/ her spouse is not doing any private practice/ consultancy/business. Members from Armed Forces shall also be included in this category.

(2) Other Officers : Class-II officers of State/ Central Government Departments and Officers of 100% owned State/Central Government subsidiaries/Insurance Companies or working with or recognised colleges, Nationalised Banks and State Bank of India and its Associate Banks, provided that the applicant is not doing any private practice/ consultancy/ business.

(3) The officer members will be stopped charging the subscription fee after their transfer by giving the formal request by the officer member else. Their membership shall be suspended after two years of non-payment of dues.

(4) President would be empowered to admit 10 (ten) persons at Class I officer membership rate for 3 years.

(4A) Officer Members shall be of three categories :

(a) Associate Members (for period of three years) (b) Members till retirement (c) Members for life.

e) Professional Members : A professionally qualified person or professional qualification employed/practising as Doctor/Engineer/ Architect/C. A./Company Secretary/M.B.A/ Advocate/ Journalist, even if the applicant or his/her spouse is doing any private business.

f) Corporate Members : The Industrial/Trade/ Business houses paying the Admission fee, Registration fee and monthly subscription as prescribed from time to time shall be corporate members. The previous

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members and further enrollment for membership can be done in a block of 4 persons for the life time. The corporate company shall be responsible for timely payment of all dues.

g) **Senior Citizen members** : Concession to Senior Citizens aged 60 and above (male or female) for new membership i.e. 50% less of the General Category membership, transferable to the spouse only after the death of Senior Citizen.

h) The President shall be empowered to nominate/admit 10 members at Class-I Officer's Membership rate for 3 years. The number of the such members shall not exceed 10 at any time.

i) The unmarried children of a member between the age of 10 to 25 years shall be entitled to use the Club's sports facilities only on an identity card issued by the Club, after a written request, in the prescribed format from the member/parents. The facilities of the Bar and Cards shall not be available to them. They will have no right to bring guests to the Club.

ii) Transfer of membership to the child on completing age of 55 years by paying Rs. 1,00,000/- (one lac only).

iii) In case of death of the member and spouse (both) the membership right would be transferred to the adult son/daughter, to become a member by depositing the amount of Rs. 1,00,000/-. The applicant will also submit the N.O.C from other family members.

Membership :

Section-5

Any person desirous of becoming a member of the Club shall apply on the application form as prescribed from time to time. The application form shall be issued only on the specific orders of the President and on deposit of such charges in the office as fixed from time to time. Every application for membership should be proposed and seconded by two permanent members of the Club. Every application shall be accompanied by an affidavit by the applicant duly attested by an Executive Magistrate to the effect that the particulars given in the application form are correct to the best of knowledge and belief of the

applicant. Attested photostat copies of qualifications should be enclosed alongwith the application form, alongwith other relevant documents.

Section-6

Enrollment as member: After submitting the application form, the applicant's name will be registered after depositing the requisite registration fee as per Rule 9. After registration, the applicant can utilize the Club sports facilities except on Saturdays and Sundays. During this period, the applicant should visit the Club at least 10 times for utilizing the existing sports facilities to be eligible for consideration for temporary membership. The applicant shall pay Rs. 110/- for each visit. No Bar and Cards facilities are available for the applicant during this period.

After three months period, the applicant becomes eligible to apply for temporary membership. The application for temporary membership shall be presented to the screening committee appointed by the President.

The Screening Committee shall consist of one of the elected members of the Executive Committee of the Club and two other members from serving Class-I Officers of the State Govt, or Central Govt, or from Retired Officer members of the Club. The Screening Committee shall look into various aspects of the members like etiquettes, manners and proficiency in sports. The applicants should have reasonable proficiency in at least one of the sports (excluding playing cards) available in the Club. The Screening Committee will then forward the application to the President with comments about admissibility of the members. The President will have the power to admit/ refuse to admit any applicant of any category without assigning any reason. After the approval of the President and after depositing the admission fees, the applicant will be admitted as temporary member. At any point of time, the temporary members strength in the Club should not exceed 100 members.

After being temporary member for nine months, the member is eligible to apply for permanent membership. The name of such persons who have applied for the permanent membership shall be put up on the notice board for 30 days before being considered by the Screening Committee, to enable members to file objections openly or secretly against the admission of such person.

Any objection, if filed, will be duly considered by the Screening Committee, before deciding the case. After the approval of the Screening Committee, the application will be forwarded to the President. The President will have power to admit/ refuse to admit any application of any category without assigning any reason. Depending on availability on vacancies, the temporary members shall be given the permanent membership. However, the President can relax the waiting period required for getting the temporary and permanent membership in exceptional cases.

Section-7

Number of Members : The Club for the purpose of registration/ admission shall be declared to consist of 3000 members only including 100 temporary members at any point of time. Suspensions/show cause notice will not be counted as vacancy. General Body with not less than half of the total membership and 2/3 of members present and voting can change this ceiling limit. The President/Executive Committee of Club has no right to change this ceiling limit.

Section-8

Any person whose application for membership has been rejected once, shall not be eligible to apply again for membership for a period of three years. The person can apply for membership two-times only.

Section-9

The admission fee and Registration fee (taxes extra) payable by the following categories of members shall be as follows :

ADMISSION REGISTRATION FEE (Non-refundable)

Membership	Amount in Rs.
i) Application form fee	1150
ii) General Category	5,00,000
iii) Corporate Membership	12,00,000
	Life time membership
	Change of member in Corporate group to be charged Rs. 10,000 per member
iv) Professional Category	Less 25% of General Category
v) Other Officer Category	Less 25% of General Category
vi) Class I Officer Category	1,00,000
Officer (till retirement)	51,000
Associate Membership	21,000

a) In case a member voluntarily relinquishes his membership within 3 months after registration or if he/she is rejected by the Screening Committee, he/she shall be refunded 90% amount of the fee paid.

b) The registration fee will be paid at the time of submitting the application form. After confirming the temporary membership, the admission fee shall be paid within one month failing which the acceptance shall be deemed to have been cancelled. The admission fee will be increased as decided by the President or Executive Committee from time to time. The President may, in the interest of the Club, charge any extra amount at time of giving temporary/permanent membership over and above the prevailing admission fee.

c) Membership to the children of the members of the Club on concessional rate : On the written request of the members of General Category having membership of minimum three years (in case of members admitted under Rule 16, period of tenure will also include period of membership of late spouse), membership may be granted to two children @ 50% of admission fee and registration charges of General Category. The concession will be available to sons and daughters only provided child fulfills all other terms and conditions for membership of the Club.

Section-10

The Officer Members, other than permanent members need not be present before the Screening Committee. The Corporate members are also not required to be present before the Screening Committee.

Section-11

(A) Every member shall pay the monthly subscription from date of his registration as fixed by Executive Committee from time to time. The Corporate member (group of 4 members) pay monthly subscription of 4 times that of permanent member. The corporate company is entirely responsible for timely deposit of subscription/dues of its members.

These rates can be enhanced by the Executive Committee at any time but only once in a financial year with a minimum gap of six months. Senior members of the Club above the age of 60 will pay only half of the monthly subscription of the permanent members. This facility will be extended only after receiving

specific request from the member and on presenting required proof of age.

(B) No admission fee will be charged for any Sports/ Health Club. The monthly subscription payable by playing members for Badminton, the Cards, Health Club, Billiards, Lawn Tennis, Squash or using the Swimming pool shall be fixed by the Executive from time to time. The senior members of the Club above the age of 60 will pay half of the subscription for the sports facilities. The subscription shall be payable only by the members, who notify their choice to participate in that game/sports. However, once a member has got his name entered, he shall be allowed to withdraw from that games/sports by giving notice in writing to the General Secretary at least four days before the last date of the month (year in case of Swimming) and on the receipt of such a notice, the member shall cease to be liable for payment of the subscription. However, if no such notice is given, the member shall be liable to pay the dues under this rule.

(C) The President shall have no power whatsoever to relax any of the provisions in membership rules in case of anyone under any circumstances.

Note : Section 3-11 (both inclusive) shall be outside the provisions of Section 27 & 36 except for those Sections which clearly fall under exclusive powers of President or Executive Committee.

Section-12

A non-playing member may use Health Club, Swimming and other facilities of the Club for the period of four days in a month at the rate fixed by the Executive Committee from time to time. If he plays for more than four days a month, he will be treated as a playing member and charged accordingly

A non-playing member coming for casual play shall sign in a register kept for the purpose indicating his intention.

The rates can be enhanced by the Executive Committee at any time.

Section-13

Monthly subscription of Rs. 500 and other dues will be payable on

quarterly basis within one month from the bill date. If dues are not paid within time, a surcharge of 10% will be charged from the member concerned. The demand notice will be issued to the member concerned and copies of the same shall be sent to proposer and seconder of the member.

If subscription and other dues are not paid within three months of due date and after giving reasonable opportunity of being heard by the Executive Committee, the membership stands suspended. Then, his/her name will be put on the Club Notice Board and he/she will be served with a seven days notice of demand. In the event of his/her failure to make the payment thereof within seven days of the receipt of the said notice or ten days from the date of despatch, his/her name shall automatically stand removed from the list of members and the Club shall have the right to recover the arrears from the proposer and seconder in equal shares. The amount will be debited in the account of proposer and seconder automatically. In exceptional circumstances, the General Secretary may remit the surcharge up to Rs. 2500/- and the President/Executive Committee for higher amounts. The Executive Committee takes the final decision in this matter. The decision of the Executive Committee shall be communicated to the member by registered post and shall also be placed on the notice board. If the defaulting member is aggrieved by the decision, he/she can make a representation to the Executive Committee within one month to reconsider the resolution of removal. The decision of the President/Executive Committee on his/ her representation shall be final and irrevocable. A member removed shall not be admitted as a Guest. A member may resign from the membership at any time on his/her own after clearing the dues and the return of Identity Card. If the dues are not cleared, then dues will be debited to proposer and seconder equally.

All categories of members will be eligible for 10% discount on subscription charges, if it is paid in advance in the month April, for complete financial year except in case of registered and temporary members.

Section-14

A member whose name has been struck off from membership for non-payment of dues shall be eligible for re-admission as a new

member provided that before applying, he/she clears up all his/her previous accounts of all subscription and other bills and pays fresh admission fee of Rs. 10,000/- with his/her application which must be made within three months of the termination or such extended period of time as the President/Executive Committee allows. The President/Executive Committee may reduce/remit the re-admission fee in exceptional circumstances only

Section-15

(a) If a member proceeds out of India temporarily for a period not less than 6 months, he/she shall continue to be a member (absentee member) on payment of retention fee of Rs.10,000/- and shall not be liable to pay monthly subscription or any other payment provided he/she gives written notice to this effect to the General Secretary.

(b) In case Officer Member transferred, he will be stopped charging subscription and others after submitting the formal request.

Section-16

Spouse of a member will be automatically treated as full member of the Club of the same category as his/ her spouse without payment of ordinary Club subscription. He/she will pay for the games and other subscription provided in clause (B) of Section-11. - The spouse will, however, not be entitled to vote. In case of death of a member, his/her widow/widower, if desirous of becoming a member, shall be admitted as permanent member without payment of admission fee.

Resignation of membership :

A member may resign from the membership of the Club any time with or without assigning any reason. He/She will be required to clear his/her dues before resignation failing which the same shall be debited to the proposer and seconder of his/her membership in equal share

Guests :

Section-17

Local residents of Ludhiana shall not ordinarily be introduced as guests, except on special occasions notified as such by the General

Secretary. Members can bring maximum of 4 persons per member to the Club as guests on Saturday and Sunday. A member may bring guests to the Club subject to the conditions that the same guest cannot use the Club in the same Calendar month, for more than seven days. No local guest shall be allowed to play Cards or to use the Bar facilities. No person whose application for membership of the Club has been rejected by the Executive Committee, or expelled from this or any other Club can, under any circumstances, be introduced as a guest in the Club. Host member shall be held responsible for all acts committed or debts incurred by the guests. The guests shall be liable to pay for the games etc. as provided for the members themselves in Section 11(B). The Executive Committee may by a majority vote decide that any guest or any relative of a member may not use the Club. The Executive Committee may fix suitable fee for the entry of guests.

Affiliated Clubs :

Members of the affiliated Clubs can use the Club facilities free of cost provided the affiliated Club is allowing the Lodhi Club members to use the same facilities free of cost. If any affiliated club is charging any fee from Lodhi Club members, then the Club will charge the same amount from the members of that Club for availing the facilities.

Note : Members of the family entitled to use the Club facilities free include father, mother, spouse, son and unmarried daughter. In case of married female member, the family will include mother-in-law and father-in-law (not mother & father). In the case of son, he should be dependent upon his parents and not above the age of 25 years.

Ludhiana Aviation Club :

The land for the Club has been allotted by the Improvement Trust to Ludhiana Aviation Club. In exchange of using the land, as per the existing Club Constitution, Lodhi Club shall pay to the Ludhiana Aviation Club. It is proposed that the Monthly rent of Rs.1,00,000/- would be paid to the Ludhiana Aviation club for the use of land, with 5% escalation per annum on basic rent from the date of agreement). This proposal shall be applicable subject to approval of Principal Secretary, Civil Aviation, Chandigarh. Any taxes or liabilities related to club shall be paid by Lodhi Club except for the land, as this land was allotted to Ludhiana Aviation

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Club by Improvement Trust, Ludhiana vide their Letter No.2369 dated 07.05.87. The total land allotted by Improvement Trust is 12507.44 sq.yards, of which approx.11000 sq.yards land is given for use by Lodhi Club and rest is kept entirely for the use of Ludhiana Aviation Club. (the differential land is also proposed to taken on rent basis @ Rs. 50,000/- per month with 5% escalation per annum on basic rent ,after 2 years from the date of agreement). The Lodhi Club has all rights to use the above said land at their own disposal for expansion and development. As such, no formal agreement between Ludhiana Aviation Club and Lodhi Club exists. In case of any dispute, the decision of the President shall be final and binding on both the parties.

The representative of Ludhiana Aviation club would be considered as an official member.

The subscription fee and other dues be waived off from the period till he/ she represents Ludhiana Aviation Club..

After removal from the right of representative of Ludhiana Aviation Club, he will be liable to pay all the subuscription and outstanding dues since the general membership.

Club Timings :

Section-18

The Club timings will be from 11.00 AM to midnight and on special occasions as decided by the General Secretary.

Removal from membership :

Section-19

The President by an order in writing (the letter for suspension only) may suspend or remove any member of the Club from the membership or take any other appropriate action against him/her for any of the following reasons:

- a) For conviction for any criminal offense involving moral turpitude or corruption.
- b) For misbehaviour or indiscipline which includes use of abusive language or show of force, assault on any one in the Club,

deliberate violation of the rules and regulations of the Club and publication of false and defamatory material.

- c) For being declared as an insolvent.
- d) For being dismissed from Government service.
- e) For being declared insane.
- f) For having given false/wrong particulars in his/ her application for admission to the Club.
- g) For being admitted into the Club in contravention of the Club Constitution as amended from time to time.

If any member of the Club is found guilty of misappropriation of Club assets or been negligent in any duties assigned which result in damage or loss to the Club fund or properties or is guilty of breach of trust or tampering/destroying/removing Club records.

- i) Non-payment of dues as per Club rules.
- j) For any reason/conduct that the President thinks inappropriate or unbecoming of a member.

General Body Meetings :

Section-20

The Annual General Body Meeting of the Club should be held every year on the date decided by the Executive Committee and it will consider the following issues.

- a) Statement of accounts as well as assets and liabilities which will be laid in the meeting of the outgoing Executive Committee prior to 30th September.
- b) Annual Report on financial position and Club activities.
- c) Any other matter, which the Executive Committee may put on the Agenda.
- d) Auditor's report for the proceeding year.
- e) Any other matter with permission of the Chair.

At least 14 days notice specifying the date and time of the meeting and the Agenda shall be put up on the Notice Board. The meeting shall be held in the Club premises

Section-21

- (a) An Extraordinary General Body meeting may be called by the Executive Committee at any time by giving 7 days notice. However the President shall be authorised to call EGM within 24 hours if circumstances so warrant.
- (b) The Extraordinary General Body may also be called at the requisition of at least 1/10th of the total members who are not in arrears. This can be called at a minimum gap of six months. A notice as prescribed for the Annual General Meeting will be issued in such cases within one month from the date of receipt.

Quorum :

Section-22

- (a) Quorum for a General Body Meeting will be 1/5th of the existing members (excluding absentee members and defaulters). If within half an hour from the time fixed for the General Body Meeting, quorum is not complete, the meeting shall stand adjourned to next half an hour, at the same place and if on such adjournment, quorum is not complete, quorum shall consist of the members present and they would transact the business for which the meeting was called.
- b) The same shall apply to EGM.

Right to Vote :

Section-23

Only those permanent members, who have no arrears shall be entitled to take part in General Body Meeting and to vote and contest in the General Elections.

Executive Committee :

Section-24

The Deputy Commissioner of Ludhiana shall always be the

President in his/her ex-officio capacity. In addition, there shall be an Executive Committee which will consist of the following elected office bearers:-

- a) Vice-President
- b) General Secretary
- c) Joint Secretary
- d) Cultural Secretary
- e) Sports Secretary (must take part in any one of the sports for which the facilities are available in the Club).
- f) Finance Secretary
- g) Bar Secretary
- h) Mess Secretary

Seven other members of whom two shall be elected as Executive Members (At least one of them will be a lady member) and five nominated by the President. The nominations by the President shall be from serving Class-I Gazetted Officers of the State and Central Govt. only. No private member shall be nominated by the President. One person shall be from Ludhiana Aviation Club out of the Nominated Executive Members by the President.

In the event of nomination under Section 27, the term 'elected' used in this section will be construed as nominated.

No member shall contest on more than one office. No office holder or member will be elected on same post for more than three terms (consecutive or non-consecutive). No member shall be in the Executive Committee as member or office bearer for more than 5 terms in his/her life time.

In case, any executive post lies vacant (for any reason), then the post will remain vacant, till new elections. However, the President will be at liberty to handover the additional charge to any other Executive Committee member.

In case, any executive committee post is filled on behalf of

Corporate member and such person is no more related to said corporate entity, then the said secretary has to vacate such post. However, he can continue on such post after applying for new membership with in one month from the date of intimation to the Club.

The aforesaid rules will be applicable from retrospective effect.

Management :

Section-25

The Executive Committee shall meet as far as possible and also when called by the General Secretary under order of the President who shall be the head of the management, it shall also be called on a request from three members of the Executive Committee. Five members will form the quorum. Each member of the Executive Committee shall have one vote and there shall be no vote by proxy. In case of equality of votes, the Chairman of the meeting shall have a casting vote. If a member of the Executive Committee fails to attend three consecutive meetings of the Executive Committee without prior permission, he/she shall be dropped and the vacancy caused shall be filled by nomination by the President for the remaining period of the term.

Section-26

The General Management and supervision of the Club shall be in the hands of the Executive Committee. The day to day administration will be in the hands of the General Secretary and/or any Officer appointed by the Executive Committee. He/she shall incur all necessary expenses in respect thereof with the general approval of the Executive Committee. The fresh expenditure statements should be put up to the Executive Committee in every meeting.

Approval and sanction for Club's expenditure above Rs. 50,000/- must be obtained from the President.

Term of the Executive Committee :

Section-27

The Executive Committee will hold office for two years unless they resign or are removed earlier by the General Body. Occasional

vacancies may be filled in by nomination by the President. On the resignation or removal of the Executive Committee and till the general election, the President may nominate the Executive Committee. Further that the term of the nominated committee shall not extend beyond 31st December of the Calendar Year in which such nomination has been made. The President (Deputy Commissioner) shall have full powers in the General Body under this Section.

Audit & Accounts :

Section-28

- a) All the Club accounts will be duly and properly maintained at the Club Office under the supervision of the General Secretary and the Finance Secretary who will be responsible for all receipts and disbursements.
- b) Monthly income and expenditure figures will be laid before the Executive Committee by the Finance Secretary.
- c) The accounts of the Club shall be open for inspection by the members after reasonable notice.

Section-29

The Club funds will be kept in deposit with the scheduled/ Nationalised Banks. The General Secretary and the Finance Secretary will jointly operate this account. The President may authorise any other member of the Executive also to operate the account jointly with the General Secretary.

Section-30

- a) The accounting year will be from 1st April of a year to 31st March of the following year. At the close of each financial year, the General Secretary will place the accounts for audit with an Auditor appointed by the Executive Committee. The accounts alongwith the auditors report shall be put up before the Executive Committee by the end of September for necessary action. This alongwith the action, if any, taken by the Executive Committee shall be put up before the next Annual General Meeting for such directions as the

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meeting may deem fit. The internal audit can also be undertaken on the specific orders of the President.

That all the papers pertaining to new admission of members shall be subject to the audit by the auditors to see compliance of the provisions of the Constitution. The President or the Executive Committee shall have no power to waive off the audit objections on this account. These objections shall be placed before the General Body in the next meeting.

Club Property and Periodicals :

Section-31

No member of the Club or his/her relative or his/her guest will remove or spoil or otherwise tamper with or damage any Club property including books, periodicals etc. No periodical will be removed from the Club premises. Library books will be issued to members only on written requisition by them, according to the rules made by the Executive Committee in this respect.

Removal of Club Property :

Section-32

Any member of the Club found to be taking home periodicals or magazines or any other Club property without proper permission or otherwise damaging or spoiling the property of the Club shall be liable to be removed from the membership alongwith the recovery of cost of the items.

Disposal of useless property:

Section-33

Used tennis balls, playing cards, old periodicals etc. may be disposed off by the General Secretary to the members of the Club at the rate fixed by the Executive Committee. Other useless articles left over shall be put to auction limited to Club members. Only the useless articles left over after the auction to the members may be re-auctioned publicly. The disposal of the useless Club property will be carried out every year.

Section-34

44
The Executive Committee may from time to time fix the salaries and wages of the Club employees. All employees shall be under the administrative control of the officer appointed under Section 26. Appeal, if any, against his/her order shall be heard by a Sub Committee comprising the General Secretary and two members of the Executive Committee to be nominated by the President. The regular/contract/adhoc staff will be appointed only with the approval of the Executive Committee/General Secretary.

Section-35

The employees of the Club shall be given one month's salary on retirement, if the retiring incumbent has put in five years of service with the Club at the time of his/ her retirement.

Section-36

The Constitution and bye-laws may be revised or amended by the General Body, on the recommendation of the Executive Committee. No amendment from a member shall be considered unless communicated to the General Secretary at least seven days before the date of General Body Meeting.

In an extraordinary situation, all orders passed by the President (Deputy Commissioner) in the Club interest shall be valid. The President shall exercise full powers of the Executive Committee and the General Body under this or any other Section.

Section-37

Necessary instructions may be issued and bye-laws may be made/amended from time to time by the Executive Committee for the efficient and normal working of the Club, but they should not contravene the provisions of the Constitution.

Entertainments :

Section-38

The Executive Committee may decide to hold any function or entertainment programme etc. and incur necessary expenditure from

Club funds or ask for contribution. Sufficient advance notice of such functions will be given to members of the Club and a notice to this effect will be put up on the Club Notice Board. Only members and their guests should be allowed to attend the functions. Only five guests per member will be allowed

Procedure of Elections :

Section-39

The Club Elections will take place in the month of February for the new Executive Committee or as fixed by the President but not later than 31st March in any case.

That the President shall have no powers whatsoever to postpone the General Elections beyond 31st March of the year in which these have become due.

The President shall appoint two Returning Officers who shall be Law graduates or Class-I Gazetted Officers to conduct the Election.

- a) Only permanent members can file nominations with requisite non-refundable fee of Rs. 2500/- in the prescribed nomination form. The contestant should be regular member and be able to devote sufficient time for day to day affairs of the Club and for the development of Club.
- b) The Election programme indicating the dates for receiving the nomination, scrutiny, withdrawal etc. will be announced well in time.
- c) Names of candidates who are themselves in arrears or are proposed or seconded by a member who is in arrears, or absentee will be rejected.
- d) Names of candidates after the withdrawal date, after being scrutinized by the Executive Committee or the President, will be put on the Notice Board at least seven days before the election date or on a date decided by the President as per that year's Election Schedule.
- e) The Returning Officer/officers shall not contest the election and the candidature of any candidate proposed or seconded by him/them shall be rejected.

f) Election Code of Conduct:

The following practices or the other practices as prescribed by the Returning Officer from time to time are strictly prohibited for the smooth conduct of elections and to maintain the decency of the Club. The candidates/members violating the same are liable for action which may go upto termination of membership.

- (1) No candidate, his/her supporter should go for any type of advertisement in the newspaper or through any other media in support of his/her candidature.
- (2) No banners/posters/pamphlets/wall defacings etc. should be displayed/distributed inside and outside the Club premises. No candidate can print any stationery in support of his/her candidature except for an introductory letter which can be sent by mail to the members of the Club.
- (3) No personal allegations direct or; indirect or reference to the private life of any candidate/ member can be made.
- (4) No candidate/member/supporter can hold a party or get together in the Club premises/ outside the Club including their houses in support of the candidature.
- (5) The candidates/members should maintain the decorum of the Club during elections and after the declaration of the result.

Section-40

The outgoing Secretary and other office bearers shall hand over the charge to their successors in the next Executive Committee Meeting to be convened within a week after the declaration of the results of election, failing which the successors will take over the charge of their own and bring to the notice of the President, if there is any shortage in the Club funds or properties etc.

Use of Club by Children :

Section-41

Children shall not be allowed in the Club except on picture days and special occasions, as notified by the Executive Committee, from

time to time. The children should be accompanied by the members themselves or their servants. They shall confine to such parts of the Club as allotted to them. They shall, in no case, be allowed in the Rummy, Bridge, Billiard or Bar rooms. If a child violates the rules of the Club or damages any of its property, parents may be asked by the Executive Committee, not to bring that child to the Club.

Dissolution :

Section-42

In case of dissolution of Lodhi Club, the liabilities of Lodhi Club will be cleared out of the existing assets and the balance assets would remain the property of Ludhiana Aviation Club. In the event of dissolution or winding up of the society, the assets remaining as on the date of dissolution shall under no circumstances be distributed among the members of the Managing Committee.

Investment Clause :

Section-43

The funds of the society be invested in the modes specified under the provision of section 13(l)(d) read with section 11 (5) of the Income Tax Act 1961 as amended from time to time.

Accounts Clause :

Section-44

There shall be maintained all accounts of the society regularly. The accounts shall be duly audited by a Chartered Accountant. The accounts shall be closed on every 31st March of the year.

Amendment Clause :

Section-45

No amendment to the sections and regulations shall be made which may prove to be repugnant to the provision of section 2(15), 11,12 and 13 and 80G of the Income Tax Act, 1961 as amended from time to time. Further no amendment shall be carried out without the prior approval of the Commissioner of Income Tax.

Benefit Clause :

Section-46

The benefits of the society shall be open to all members irrespective of cast, creed or religion

Funds Clause :

Section-47

The funds and income of the society shall be utilised for the achievement of its objects and no portion of it shall be utilised for payment to the trustees/members by way of profit, interest, dividends etc.

Repeals :

Section-48

All such resolutions passed by the Executive Committee or the General Body of the Club and all such provisions and regulations, as are expressly or impliedly, contrary to the rules contained in this constitution are hereby repealed and shall be ineffective and void.

IMPORTANT RULES OF THE LODHI CLUB, LUDHIANA

Following are the general working rules of various wings of the Club. The rules have been designed to facilitate the functioning of the Club, and for the convenience of the members. Same are, however, subject to revision from time to time as decided by the Executive Body of Lodhi Club (Regd.).

Reception :

Rule-1

- i) The reception counter shall be controlled by receptionist/duty staff.
- ii) Each member visiting the Club has to make entry in the register available on the counter. Members may introduce guests to the Club at the discretion of the Management, provided they are respectable persons, generally acceptable to the society subject to the following:

A maximum of four persons shall be allowed on Saturdays & Sundays (except for banquet and parties).

Same persons cannot be introduced as guests for more than four times a month.

Guests have to be accompanied by members who will enter and sign the register.

Member has to pay a guest fee of Rs. 50/- per guest (Rs. 100/- on every Saturday & Sunday after 5-00 p.m.). Party guest fee on per head basis is nil. Ala Carte party guest charges are same as usual. However, there will be no guest fee at lunch time.

- iii) A dependent member can be children up to 25 years of age or unmarried daughters and parents of principal member. Dependent members may be issued separate I-Cards on payment of Rs. 110/- plus tax per card. Further dependent member may visit the Club, entry by I-Card during timings upto 7.00 P.M.

The dependent members are not entitled to bring any guests with them and cannot avail Bar & Card room facilities.

- iv) The spouse of principal member shall enjoy all facilities at par with the principal member, except for the voting right. A separate I-Card may be issued to the spouse on payment of Rs. 1100/- plus tax.
- v) Entry for members of the Affiliated Clubs with Lodhi Club is strictly by I-Card. An affiliated member is entitled to enjoy Club facilities as per the reciprocal arrangement with his Club. An affiliated member should not be a resident of Ludhiana, and is not entitled to bring any guest with him. He can use only one reciprocal arrangement of another Club in one calendar year. An affiliated member is not eligible to participate/attend any entertainment programme in the Club and further cannot enjoy sports facilities.
- vi) All members are bound to show their Identity Cards to the duty staff on request.
- vii) In the event, if any person is found making a fake entry on behalf of the member is liable for suitable punishment as decided by the Management.

- viii) Drivers/gunmen are not allowed to enter the Club building. 447
- ix) Servants carrying children are allowed upto lounge area only.
- x) Weapons of any kind are not allowed in the Club premises. Same may be deposited at the reception counter while entering the Club.
- xi) No person whose application for membership has been rejected or expelled from any Club can be introduced as a guest in whatsoever circumstances.
- xii) The member shall be held responsible for all acts committed or any debit incurred by his guest.
- xiii) Temporary/Registered members are not allowed to bring guests with them.
- xiv) Any kind of pet animal are not allowed in the Club.
- xv) Eatables/drinks from outside are not allowed in the Club premises except the birthday cakes.

Restaurant :

Rule-2

Restaurant timings are as follows :

Lunch : 11.00 A.M. to 4.00 P.M.

Dinner: 7.00 P.M. to 11.00 P.M.

Last order for dinner shall be at 10.30 P.M.

- i) Liquor/smoking is not allowed in the dinning hall.
- Members are required to talk in low tone in order not to disturb the other sitting members.
- ii) Food packing is allowed to the members from Monday to Friday. Nominal extra charges shall be payable on account of packing expenses.

Any complaint regarding food should be made on to duty Officer at Reception/Mess Secretary or Executive Member on duty.

Parties

Rule-3

- i) Members can book personal parties in the Club at Admn. Office during office hours, subject to availability of the venue. The venues for the parties are Celebration Hall/Disco Hall, Family Lounge 1 & 2.
- ii) The party halls will be booked for 4 hours and booking charges will be as follows :-
- | | | |
|-------------------------------|---|------------|
| Celebration Hall / Disco Hall | - | Rs. 2000/- |
| Family Lounge 1 | - | Rs. 1000/- |
| Family Lounge 2 | - | Rs. 1000/- |
- iii) The booking charges of halls for parties at lunch time (upto 4.00 p.m.) shall be half of the normal booking charges.
- iv) Ladies kitty parties (upto 25 ladies) will be exempted from hall charges and will be between 10.00 a.m. to 2.00 p.m.
- v) Commercial Parties will be charged as double of the normal booking charges.
- vi) Music systems/D.J. systems from outside are not allowed in the parties except the one contracted by the Club, for which extra charges will be applicable.
- vii) On Saturday and Sunday, parties will be booked on per head basis only.
- viii) No party can be booked for marriage ceremonies of any kind.

No parties can be arranged at Bar & Restaurant

Bar

Rule-4

- i) Timing of the Bar shall be in accordance with notification of excise authorities. However, in general, the Bar timing shall be from 11.00 A.M. - 4.00 P.M. in noon and from 6.00 P.M. - 11.00 P.M. in the evening.
- ii) Bar shall be closed on National Holidays and as notified by Excise Dept. from time to time.
- iii) As per the Excise Notification, the members or guests under the age of 25 years shall not be served liquor.

- iv) Children are not allowed to enter the Bar.
- v) Smoking is prohibited in the no smoking zone.
- vi) Snacks shall not be served at the Bar counter, except for the starters.
- vii) Dependent members are not allowed to use Bar facilities (except parents).

Building Lounge :

Rule-5

- i) No liquor/meals shall be served in the lounge.
- The snacks/cold drinks/tea/coffee etc. is allowed to serve in the lounge.

Lawns :

Rule-6

- i) Service in the open lawn is available to families only subject to availability.
- ii) Play rides for children are available on rotational basis.

Billiards Room :

Rule-7

- i) The members can contact marker of billiards room for booking of tables. The booking shall be done on rotational basis.
- ii) Billiard timings shall be from 11.00 A.M. to 11.00 P.M. for week days and from 9.00 A.M. to 11.00 P.M. for Saturdays & Sundays.
- iii) Charges for the billiards is Rs. 70/- an hour game for each table.
- iv) Member should take a cash receipt from the Marker towards the same.
- v) Light refreshments may be served to the playing members only.
- vi) Members shall be given first priority to play.
- vi) Guests will be charged @ Rs. 200/- per head.

Swimming Pool :**Rule-8**

i) Following timings shall be observed for swimming pool.

For Ladies :	6.00 A.M. - 7.00 A.M.	6.30 P.M. - 7.30 P.M.
General :	7.00 A.M. - 9.30 A.M.	5.00 P.M. - 6.30 P.M. & 8.30 P.M. - 10.00 P.M.
Families :	9.30 A.M. - 10.30 A.M.	7.30 P.M. - 8.30 P.M.

(Male dependents up to ten years only)

ii) Following charges are applicable for swimming facility :-

	Seasonal Charges	Monthly Charges
Per couple (including children under 10 years)	Rs. 1800/-	Rs. 750/-
Dependents (Ten to twenty five years)	Rs. 900/-	Rs. 400/-
Daily charges for members only Rs. 50/-		

- iii) Entry to pool area is with pool entry card only.
- iv) Members & Dependents to use pool facility at their own risk & responsibility.
- v) A certificate of no skin disease issued by a qualified doctor to be submitted with application for swimming facility.
- vi) Shower is must before swimming.
- vii) Proper swimming costumes & caps for long hair are compulsory.
- viii) Spitting, blowing nose in the pool is prohibited.
- ix) Guests, affiliated members and absentee members are not allowed in the pool.
- x) Smoking, drinking, eatables and animals are strictly prohibited at pool area.
- xi) Members and dependents can keep their belongings in the

lockers. However, members are not allowed to put permanent locks on lockers. Club Management is not responsible for any losses.

- viii) Male dependents over 10 years are strictly prohibited during family timings. They can swim only during general timings.
- xiii) Members coming for swimming can be served light snacks in the lobby areas in the morning on request.

Table Tennis :**Rule-9**

- i) The charges for Table Tennis facility are Rs. 50/- per player. Members should obtain a cash receipt from the reception counter towards the same.
- ii) Members are requested to bring their own racket. However, the ball shall be provided by the Club.
- iii) The tables shall be allotted on rotational basis.
- iv) Light refreshments may be served to the playing members.
- v) Members shall be given first priority to play.

Video Games :**Rule-10**

- i) The Video Games for members and their children are available on payment of charges fixed by the Management from time to time.
- ii) The facility shall be available on rotational basis.

Carom Board & Chess:**Rule-11**

- i) Carom Board & Chess facility is available at first floor lobby, and is free of cost to the members. All related material may be had from the Admin Office.

Fitness Centre :**Rule-12**

The fitness centre facilities are available for members as per timing fixed.

Card Room :**Rule-13**

- i) Only members can use the Card Room facility. Dependents are not allowed to avail the facility.
- ii) The Club shall provide cards & counters.
- iii) Card room charges for each sitting player is Rs. 50/- per sitting.
- iv) Each member can bring only one guest with fee of Rs. -200/- and the concerned member must be present in the Card Room as long as his guest is in the Card Room.

Tambola :**Rule-14**

- i) Tambola is organized in the Club lawns on Saturdays and Sundays or as notified from time to time.
- ii) Tambola tickets are available with the comperer. Decision of the comperer shall be final.

Payment Terms :**Rule-15**

- i) All members shall be sent subscription bills/ arrears/outstanding dues by post on quarterly basis. A surcharge shall be applicable on the payments made after the due date.
- ii) No credit facility is granted to the members.
- iii) All payments can be made by cash or by cheque favouring 'Lodhi Club (Regd.)
- iv) Payments towards food bills/parties/bar/sports expenses are to be made in cash.
- v) Club shall not be responsible for any delay/lost correspondence of bills. Members should contact the account office in case of non-receipt of the bills, and settle their dues.
- vi) Members should collect receipt for the cash/cheque payments.

Club Timings:**Rule-16**

The general Club timing shall be from 11.00 A.M. to 12.00 P.M. or as notified from time to time.

Notice Board :**Rule-17**

- i) All notices intended for the Club Notice Board will be sent to the General Secretary or the officer incharge (Admn.) for initiating and posting. Private notice will be displayed on the Club Notice Board for a maximum period of seven days subject to the-payment of Rs. 500/-.
- ii) Display of standee or banner at Club Premises will be charged Rs. 1000/- for period of one week.
- iii) Display of hoarding at Club Premises will be charged @ Rs. 70/- per square ft. monthly (offer of discount @10% on advance deposit of hoarding charges annually).

Dress Code:**Rule-18**

- i) The members shall visit the Club in proper dress.
- ii) No member/guest is allowed to enter the Club in kurta payjama/ loose chappals, except for the national dress with Nehru Jacket (with or without shawl), sandals, punjabi jutti/pishori chappal. Nehru jackets are available at the reception in case of exceptions.
- ii) Sikh gentlemen members are required to wear a turban or cap.
- iii) No short dresses are allowed.

Vehicle Parking :**Rule-19**

- i) Parking of the vehicles is to be made in the specified area outside the Club complex at owner's risk.
- ii) The car parking inside the complex shall be on first come first serve basis in the specified areas, and allowed only to cars bearing the 'Club Stickers'.

- iii) A driver shall be provided by the Club to park the vehicle.
iv) The Club is not responsible for any loss to the vehicles.

Change of Address :**Rule-20**

In the event of any change of address/telephone numbers of the members, the members are required to inform the Club immediately. The Club shall not be responsible for any delay/lost correspondence, for changed address or incomplete address.

Sport Facilities :**Rule-21**

- i) Gymnasium facilities can be availed by members at Rs. 400/- per month subject to a discount @ 10% in case of advance payment for the entire year.

The timings are as follows :-

Ladies : 11.00 a.m. to 5.00 p.m.

General : 6.00 a.m. to 10.00 a.m. & 6.00 p.m. to 10.00 p.m.

- ii) Spa facilities can be availed by members at following rates :

For individual member & dependent : Rs. 750/- (monthly charges)

For individual member & dependent : Rs. 100/- (daily charges)

Massage facilities can be availed by member at following rates :

Massage with olive oil : Rs. 250/-

Massage Ayurvedic : Rs. 200/-

Massage package with olive oil (six times) : Rs. 1200/-

Massage package Ayurvedic : Rs. 1000/-

Head Massage : Rs. 50/-

Timing :

General : 7.00 a.m. to 11.00 a.m.

Ladies : 12.00 noon to 7.00 p.m.

General : 7.00 p.m. to 10.00 p.m.

- iii) Badminton Rules - The badminton players may avail the facilities as per following timing :-

Dependent : 6.00 a.m.-7.00 a.m.

Member : 7.00 a.m.-10.00 a.m.

Learner : 3.00 p.m. to 4.30 p.m.

Dependent : 4.30 p.m. to 6.00 p.m.

Member : 6.00 p.m.-10.00 p.m.

Rate for individual member & dependent : Rs. 400/- per month

Rs. 50/- per day

- iv) Squash Rules - Squash players may avail the squash facility as per following timing :-

Dependent - 7.00 a.m. to 8.00 a.m.

Member - 8.00 a.m. to 10.00 a.m.

Learner - 3.00 p.m. to 04.30 p.m.

Dependent - 04.30 p.m. to 7.00 p.m.

Member - 7.00 p.m. to 10.00 p.m.

Rate for Individual member and dependent -Rs. 250/- (per month)

Rs. 50/- (per day)

- v) Lawn Tennis Rules - Lawn Tennis player may avail facility as per following timings :

Dependent - 7.00 a.m. to 8.00 a.m.

Member - 8.00 a.m. to 10.00 a.m.

Dependent - 5.00 p.m. to 6.30 p.m.

Member - 6.30 p.m. to 10.00 p.m.

Rate for individual member and dependent - Rs. 250/- (per month)

Rs. 50/- (per day)

Suggestions & Complaints:**Rule-22**

If a member has a complaint or suggestion to make, it should be made in writing, signed legibly, dated and hand over to Club Office.

Auditors :**Rule-23**

The Executive Committee may decide auditors and fees to be paid from time to time. The auditor of the Club shall be a Chartered Accountant as per the provisions of Chartered Accountant Regulation Act, 1948.

Club Employees :**Rule-24**

- i) The Executive Committee can employ a person on adhoc/contract temporary or permanent basis and can fix the wages, increments and salaries from time to time. All employees shall be under the administrative control of General Secretary and shall work under the supervision of the Manager of the Club for day to day affairs.
- ii) Club employees shall not be used by any member for any duty other than those in connection with the Club except with prior permission of the General Secretary or the officer incharge (Admn.) (General Manager).
- iii) Members shall not ill-treat any of the Club employees. Any breach of this rules shall be taken into notice by the Management.
- iv) A member having complaint against a Club employees should report it to the General Secretary in writing and shall not on any account interfere with any of the Club employees, in the Club premises.
- v) All Club employees will be entitled to one month's leave with pay or one months' pay in lieu thereof after the expiry of full year of service.
- vi) All Club employees drawing salary below Rs. 10,000/- per month will be entitled for Bonus @ 8.33% and employees drawing salary above Rs. 10,000/- will be entitled for bonus Rs. 9,999/-.

- vii) All Club employees will be entitled for 10% increment in their salary as per Suttej Club pattern w.e.f. 01.01.2008.
- viii) It shall be mandatory for staff to wear uniforms and every staff member shall be entitled to one winter uniform every third year and two summer uniforms every year. This will be decided by the Executive Committee from time to time. In case of non-compliance, he/she will be fined one day salary.
- ix) Pilferage of food items/drunkenness misbehaviour by any Club employee will lead to his/her removal from the employment of the Club after holding summary enquiry by the member entrusted for the enquiry by the President.
- x) Tips to waiters shall not be allowed in Club. In violation of this rule, both the member and the waiter will be liable for Rs. 1000/- as fine.

Breakage of Club Property :**Rule-25**

Breakage or damage to Club property caused by any member negligently but unwillingly shall be charged to such member at market price plus 10% fine. But wilful damage or breakage will be brought to notice of the Club Executive Committee for necessary action.

Library :**Rule-26**

- i) The Club library shall be supervised by the General Secretary with the assistance of the Club clerk.
- ii) The members, in whose name any book is entered in the ledger, will be held responsible for it until returned.
- iii) All library books shall be kept under lock and key and issued by the clerk during specified hours only.
- iv) No member shall have more than two books at any given time.
- v) No member shall be permitted to keep books his possession for more than three weeks. If the books are not returned on expiry of the specified period, a fine of ten rupees per book per day shall be levied on each book up to fourteen days after which period, the

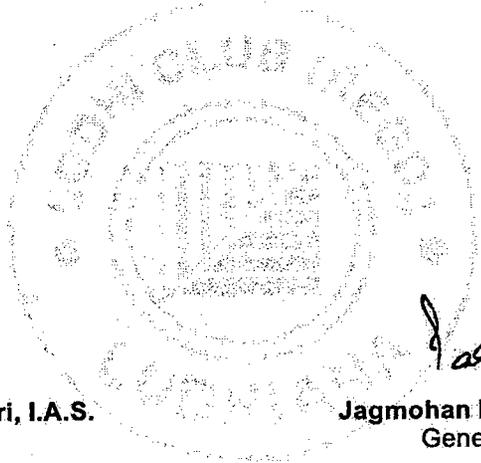
member concerned shall further be liable to be charged the price of a new copy.

vi) Newspapers and Magazines shall be available for reading at the Club premises only and shall not be taken home.

Rule-27

State/Central Govt. taxes will be charged extra with all kinds of payments.

These sections, rules & bye-laws will be with effect from 24th February, 2013.



✓

Rahul Tiwari, I.A.S.
President

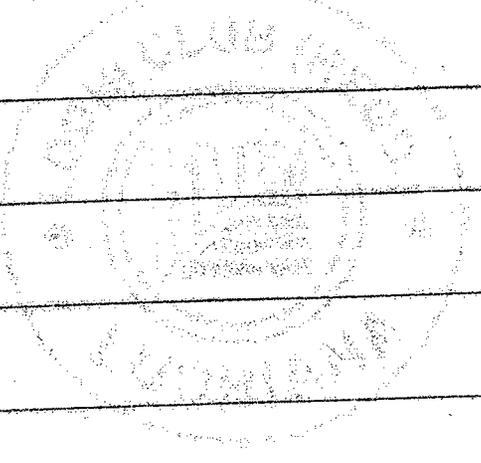
Jagmohan

Jagmohan Krishan Jain
General Secretary

NOTES

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LEDGER FROM 01/04/2022 to 31/03/2023

Run Date: 25/03/2023

Date	V.No.	Narration	Debit(Rs.)	Credit(Rs.)	Balance (Rs.)
LUDHIANA AVIATION CLUB - SU					
Financial Year : 2021-2022					
	B/F	Opening Balance		8,507,890.36	8,507,890.36 C
23/08/2021	BP-1	To CHEQUE PAID TO L.A.C. FOR PAYING LAND DUES OF IMPROV- MENT TRUST, AS DECISION TAKEN IN E.C. MEETING, DT-23.08.20 21	4,053,793.00		4,454,097.36 C
31/03/2022	JV-18	By BILL NO.01-03 FOR 5% ANNU- AL GRANT FOR THE F.Y. 2021-2 2		2,190,382.00	6,644,479.36 C
31/03/2022	JV-59	To AMT. OF T.D.S. DEDUCTED @ 10% ON ANNUAL GRANT F.Y. 2 02122	185,626.00		6,458,853.36 C
TOTAL Rs.			4,239,419.00	10,698,272.36	6,458,853.36 C
=====					
Financial Year : 2022-2023					
	B/F	Opening Balance		6,458,853.36	6,458,853.36 C
02/05/2022	BP-142	To 142 Chq No: 003301 Chq Dt : 02/05/2022	400,000.00		6,058,853.36 C
TOTAL Rs.			400,000.00	6,458,853.36	6,058,853.36 C
=====					

LODHI CLUB (REGD. 229)

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
PERIOD : FROM 01/04/2021 TO 31/07/2021
MEMBER CODE :

55

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2021	OPENING BALANCE		8807890.36	CR	8807890.36	OBAL
29/04/2021	TO Ch.No. 002406	300000.00		CR	8507890.36	B
	TOTAL	300000.00	8807890.36			

LODHI CLUB (REGD.) 230

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LODHI

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2020 TO 31/03/2021
 MEMBER CODE :

56

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2020	OPENING BALANCE		7670914.36	CR	7670914.36	OBAL
12/08/2020	TO Ch.No. 000056	400000.00		CR	7270914.36	B
19/09/2020	TO AMT. OF INTEREST ON LATE DEPOSIT OF T.D.S. FOR THE F.Y. 2019-20	21689.00		CR	7249225.36	J
31/03/2021	TO AMT. OF T.D.S. DEDUCTED @ 7.5% ON ANNUAL GRANT BILL	105792.00		CR	7143433.36	J
31/03/2021	BY BILL NO.01//03/2021, DT-31/03.2021, FOR ANNUAL GRANT FOR THE F.Y. 2020-21, @ 5% OF RECEIPTS		1664457.00	CR	8807890.36	J
	TOTAL	527481.00	9335371.36			

LODHI CLUB (REGD.) 231

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
PERIOD : FROM 01/04/2019 TO 31/03/2020
MEMBER CODE :

57

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2019	OPENING BALANCE		6840040.36	CR	6840040.36	OBAL
27/04/2019	TO Ch.No. 000661	400000.00		CR	6440040.36	B
19/07/2019	TO Ch.No. 000920	1000000.00		CR	5440040.36	B
31/03/2020	TO AMT. OF T.D.S. DEDUCTED @ 10% ON ANNUAL GRANT U/s 94I	206563.00		CR	5233477.36	J
31/03/2020	BY BILL NO.GST- 01 AMT. OF ANNUAL GRANT FOR THE F.Y. 2019-20, AS CALCULATED BY C.A. @ 5% OF TOTAL RECEIPT		2437437.00	CR	7670914.36	J
	TOTAL	1606563.00	9277477.36			

LODHI CLUB (REGD.)

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHIANA 232

ACCOUNT : LUDHIANA AVIATION CLUB
PERIOD : FROM 01/04/2018 TO 31/03/2019
MEMBER CODE :

58

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2018	OPENING BALANCE		4705128.36	CR	4705128.36	OBAL
15/05/2018	TO Ch.No. 046645	350000.00		CR	4355128.36	B
31/03/2019	TO AMT. OF T.D.S.	230085.00		CR	4125043.36	J
	DEDUCTED @ 10% ON					J
	ANNUAL GRANT U/s 94I					J
31/03/2019	BY BILL NO.GST/03/ 01		2714997.00	CR	6840040.36	J
	AMT. OF ANNUAL GRANT					J
	FOR THE F.Y. 2018-19,					J
	AS CALCULATED BY C.A.					J
	@ 5% OF TOTAL RECEIPT					J
	TOTAL	580085.00	7420125.36			

LODHI CLUB (REGD. 233)

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHIANA

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2017 TO 31/03/2018
 MEMBER CODE :

59

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2017	OPENING BALANCE		5465540.36	CR	5465540.36	OBAL
28/04/2017	TO Ch.No. 825114	1100000.00		CR	4365540.36	B
28/10/2017	TO Ch.No. 742986	1500000.00		CR	2865540.36	B
31/03/2018	TO AMT. OF INTEREST ON	15459.00		CR	2850081.36	J
	LATE DEPOSIT OF T.D.S.					J
	DEDUCTED ON ANNUAL					J
	GRANT BILL OF AVIATION					J
	CLUB DEPOSITED ON					J
	07.08.2018, IN REVISE					J
	RETURN					J
31/03/2018	TO AMT. OF T.D.S.	171764.00		CR	2678317.36	J
	DEDUCTED ON ANNUAL					J
	GRANT BILL OF AVIATION					J
	CLUB DEPOSITED ON					J
	07.08.2018, IN REVISE					J
	RETURN					J
31/03/2018	BY BILL NO.2018/GT/03/01,		2026811.00	CR	4705128.36	J
	DT-28/03/2018, FOR					J
	ANNUAL GRANT FOR THE					J
	F.Y. 2017-18, 5% @					J
	34352737/-					J
	TOTAL	2787223.00	7492351.36			

LODHI CLUB (REGD.) 234

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
PERIOD : FROM 01/04/2016 TO 31/03/2017
MEMBER CODE :

60

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2016	OPENING BALANCE		4002329.36	CR	4002329.36	OBAL
09/08/2016	TO Ch.No. 620435	100000.00		CR	3902329.36	B
19/01/2017	TO Ch.No. 096126	300000.00		CR	3602329.36	B
31/03/2017	BY AMT. OF ANNUAL GRANT CREDITED TO LUDHIANA AVIATION CLUB @ 5% OF THE GROSS RECEIPTS, CALCULATED BY C.A.		1863211.00	CR	5465540.36	J J J J
	TOTAL	400000.00	5865540.36			

LODHI CLUB (REGD.)

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHIANA 236

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2014 TO 31/03/2015
 MEMBER CODE :

62

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2014	OPENING BALANCE		2525076.36	CR	2525076.36	OBAL
23/09/2014	TO Ch.No. 744186 PAID AS 50% OUTSTANDING AMT. OF ANNUAL GRANT FOR THE F/Y 2012-13 AS PER OFFICE NOTE DT. 17/09/2014	423000.00		CR	2102076.36	B
31/03/2015	BY AMT. OF ANNUAL GRANT FOR THE F/Y 2014-15 AS PER CONSTITUTION FINALIZED BY CA [TOTAL RECEIPT 32855468/- @ 5%]		1642773.00	CR	3744849.36	J
	TOTAL	423000.00	4167849.36			

LODHI CLUB (REGD.)²³⁷

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
PERIOD : FROM 01/04/2013 TO 31/03/2014
MEMBER CODE :

63

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2013	OPENING BALANCE		946075.36	CR	946075.36	OBAL
29/03/2014	TO Ch.No. 598690	100000.00		CR	846075.36	B
31/03/2014	BY AMT. OF ANNUAL GRANT		1679001.00	CR	2525076.36	J
	FOR THE F/Y 2013-14 AS					J
	PER CONSTITUTION					J
	FINALIZED BY CA [TOTAL					J
	RECEIPT 33580019/- @					J
	5%] TO LUDHIANA					J
	AVIATION CLUB					J
	TOTAL	100000.00	2625076.36			

LODHI CLUB (REGD.) ²³⁸

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2012 TO 31/03/2013
 MEMBER CODE :

64

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2012	OPENING BALANCE		456598.36	CR	456598.36	OBAL
24/07/2012	TO Ch.No. 054671 ANNUAL GRANT FOR THE F/Y 2011-12	300000.00		CR	156598.36	B
06/11/2012	TO Ch.No. 599070 AMT. PAID ANNUAL GRANT FOR THE F/Y 2011-12 & ADVANCE PAIAD FOR THE F/Y 2012-13	300000.00		DR	143401.64	B
31/03/2013	BY AMT. OF ANNUAL GRANT FOR THE F/Y 2012-13 AS PER CONSTITUTION [TOTAL RECEIPT 21509538/- @ 5%]		1075477.00	CR	932075.36	J
31/03/2013	TO WRONGLY ENTERED AMT. OF ANNUAL GRANT FOR THE F/Y 2012-13 AS PER CONSTITUTION [TOTAL RECEIPT 21509538/- @ 5%] TO LUDHIANA AVIATION CLUB	1075477.00		DR	143401.64	J
31/03/2013	BY AMT. OF ANNUAL GRANT FOR THE F/Y 2012-13 AS PER CONSTITUTION [TOTAL RECEIPT 21789533/- @ 5%] TO LUDHIANA AVIATION CLUB		1089477.00	CR	946075.36	J
	TOTAL	1675477.00	2621552.36			

LODHI CLUB (REGD. 239)

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2011 TO 31/03/2012
 MEMBER CODE :

65

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DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2011	OPENING BALANCE		294139.36	CR	294139.36	OBAL
02/06/2011	TO Ch.No. 037849 AMT. PAID AS ADVANCE ANNUAL GRANT FOR THE F/Y 2010-11	400000.00		DR	105860.64	B
14/11/2011	TO Ch.No. 125203 ADVANCE ANNUAL GRANT FOR THE F/Y 2011-12	300000.00		DR	405860.64	B
14/11/2011	BY AMT. OF DIFF. OF ANNUAL GRANT FOR THE F/Y 2010-11 PERMISSIONED BY GEN. SECY. Mr. JAGMOHAN KRISHAN JAIN		254875.00	DR	150985.64	J
04/01/2012	TO Ch.No. 810974	200000.00		DR	350985.64	B
11/02/2012	TO Ch.No. 769126	200000.00		DR	550985.64	B
31/03/2012	BY AMT. OF ANNUAL GRANT FOR THE F/Y 2011-12 TO LUDHIANA AVIATION CLUB		1007584.00	CR	456598.36	J
	TOTAL	1100000.00	1556598.36			

LODHI CLUB (REGD.)²⁴⁰

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHI

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2010 TO 31/03/2011
 MEMBER CODE :

66

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2010	OPENING BALANCE		685078.03	CR	685078.03	OBAL
18/07/2010	TO Ch.No. 127689 AMT. PAID DIFFERENCE OF ANNUAL GRANT FOR F/Y 1998 TO 2009 PERMISSIONED BY PRESIDENT Sh. RAHUL TIWARI, IAS	909306.00		DR	224227.97	B
18/07/2010	BY AMT. PAID AS DIFFERENCE OF ANNUAL GRANT FOR THE F/Y 1998 TO 2009 TO LUDHIANA AVIATION CLUB AS PER PERMISSION BY PRESIDENT SHRI RAHUL TIWARI, IAS		1139443.00	CR	915215.03	J
29/10/2010	TO Ch.No. 965040 ANNUAL GRANT FOR THE F/Y 2009-10	915215.03		NIL	0.00	B
29/10/2010	BY Ch.No. 965040 WRONGLY ENTERED ANNUAL GRANT FOR THE F/Y 2009-10		915215.03	CR	915215.03	B
29/10/2010	TO Ch.No. 965040 ANNUAL GRANT FOR THE F/Y 2009-10	915215.03		NIL	0.00	B
31/03/2011	BY AMT. OF ANNUAL GRANT FOR THE F/Y 2010-11 TO LUDHIANA AVIATION CLUB		294139.36	CR	294139.36	J
	TOTAL	2739736.06	3033875.42			

241

LODHI CLUB (REGD.)

67

I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHIANA.

ACCOUNT : LUDHIANA AVIATION CLUB
 PERIOD : FROM 01/04/2008 TO 31/03/2009
 MEMBER CODE :

DATE	PARTICULARS	DEBIT	CREDIT	D/C	BALANCE	TYPE
01/04/2008	OPENING BALANCE		926937.55	CR	926937.55	OBAL
21/05/2008	TO Ch.No. 756208	300000.00		CR	626937.55	B
31/03/2009	BY AMT. OF ANNUAL GRANT 5% OF TOTAL		242925.80	CR	869863.35	J
	SUBSCRIPTION BILLING FOR THE F/YEAR 2008-09					J
	TOTAL	300000.00	1169863.35			J

/03/2022

L/03/202:

TOTAL R:

Financia

02/05/2

TOTAL

from Ludhiana →

railway line

to Ferozepur →



to be
 site plan of land allotted to the
 Ludhiana Aviation Club in
 Block I, Bhat Randhir Singh Nagar Ldh.

note:
 as per sanctioned layout plan bearing drg. no. of Lt/80
 dated 11/10, this site is reserved for water works.
 sanction to change the land use from water works to
 Ludhiana aviation club is required.

The C.P. has already recommended to use it for Industrial/Edue
 Auxiliary. As per Govt. order no. 3472 CP/CE/111-119 dated
 11.3.06. No other use should be used for any other
 purpose than Industrial/Edue.
 [Signature] 11/10

Ludhiana improvement trust Ldh.

drawing no 1/LT/87	date 15.4.87
drawn by [Signature] 15.4.87	
dimensions & area supplied by [Signature] 14/4/87	Senior draftsman
[Signature]	Asst Engineer
[Signature]	Trust Engineer
SCALE = 40	

ROAD

ROAD

OTHER PROPERTIES

OPEN LAWN

OPEN SPACE

OPEN SPACE

(SOUTHERN OUTER RING ROAD) →

(SOUTHERN OUTER RING ROAD) →

(SOUTHERN OUTER RING ROAD) → DOWN

(SOUTHERN OUTER RING ROAD) ← UP

(SOUTHERN OUTER RING ROAD) ←

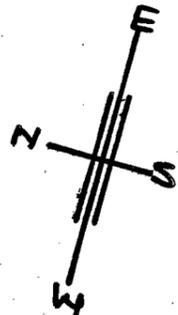
→ SIDE ROAD

DOWN → UNDER PATH (DOWN ROAD) →

UP ← UNDER PATH (UP ROAD)

← SIDE ROAD

TOWARDS FERROZEPUR ROAD



ROAD

ELECTRICAL

SITE PLAN SHOWING PROPERTY LODHI CLUB, I-BLOCK, BHAI RANDHIR SINGH NAGAR, LUDHIANA.

■ RED, CONSTRUCTED BUILDING OF LODHI CLUB.

■ GREEN, PARKING AREA INSIDE OF LODHI CLUB.

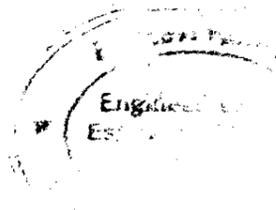
■ BLUE, OPEN PASSAGE FOR LODHI CLUB FROM SOUTHERN OUTER RING ROAD

DRAWN BY:..

26/3/23

(RAVI KUMAR)
BUILDING EXPERT,
DRAFTSMAN,
DIST. COURTS, LUDHIANA.

(FOR LODHI CLUB)
SIGNATURE

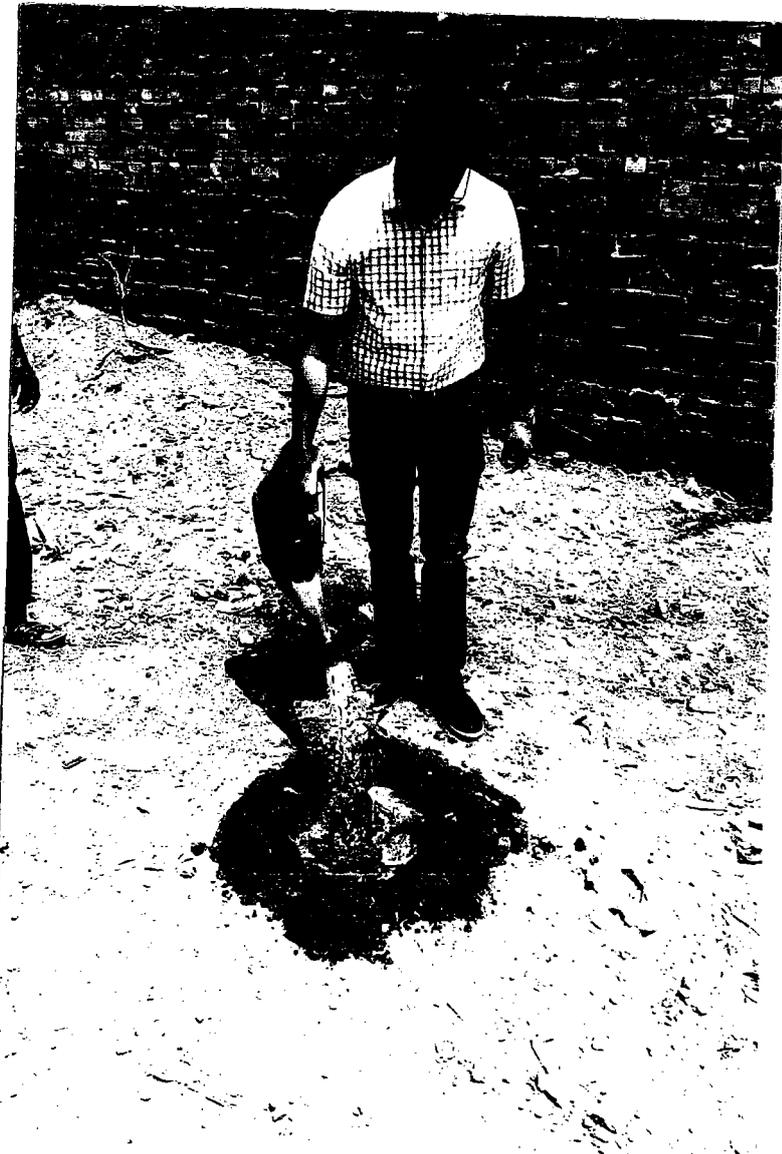


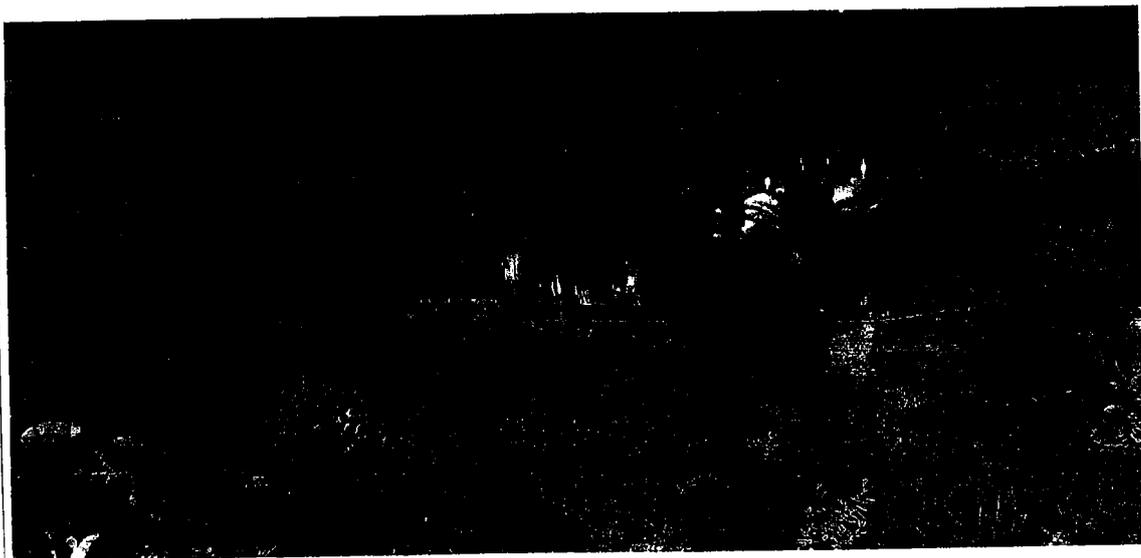
244

ANNEXE = F

70



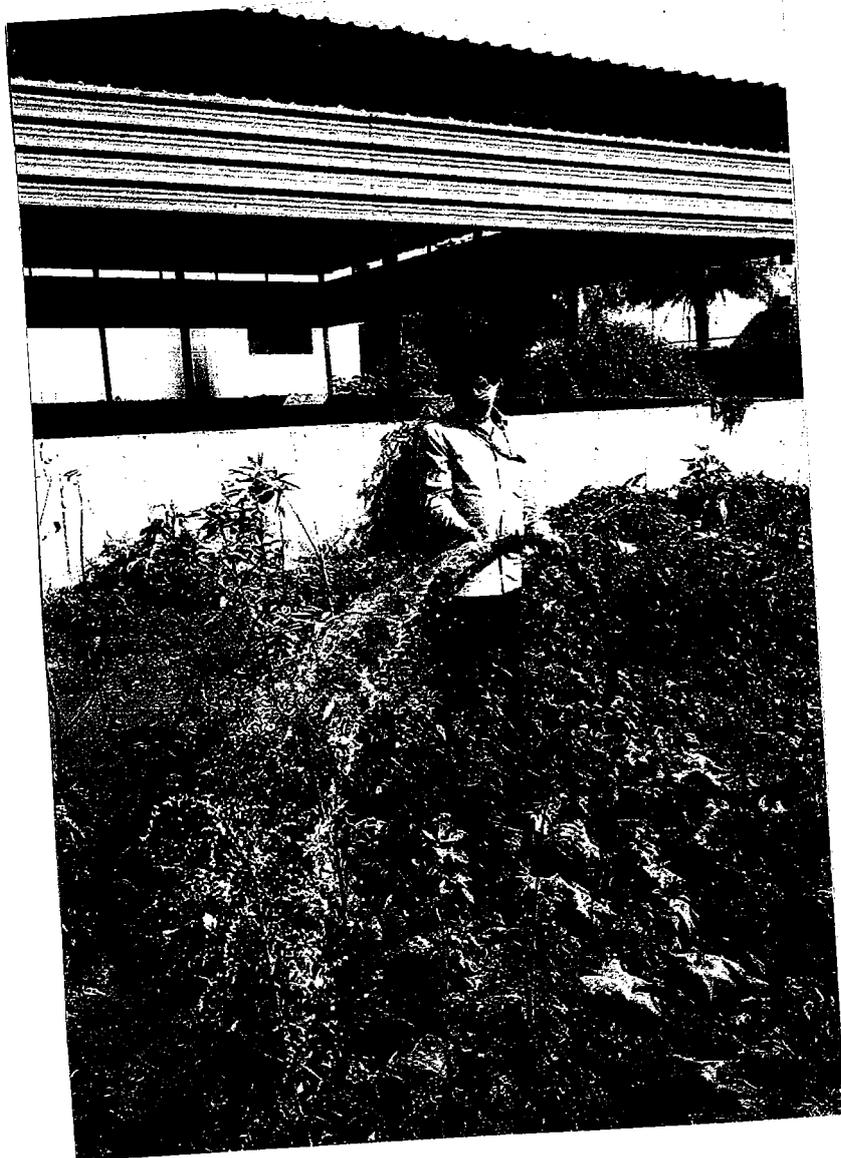




247

73





75'





Municipal Corporation Ludhiana

PROPERTY TAX RETURN ASSESSMENT REPORT

Financial Year

2022-2023



UID No:- B035-03647

Return ID : 112755 / 2022-2023

Acknowledgement No. : 133076137989297605

Date : 14/09/2022

Old Return ID : 97605

Dated. : 29/09/2021

Old G8 Receipt : 40

Old G8 Book No : 122326

Property Details :		Property Type :		Non-Residential
New Property No :		Exemption Category :		Non-Exempted
Property No :	922/4A	House Tax Account :		0
Zone :	ZONE D	Block :		35
Plot Area(sq. yds) :	12508.00 Built Up	Total Covered / Used Area (sq. feet) :		57424.00
Colony/Mohalla :		B.R.S NAGAR ALL BLOCKS		
Building Category:		Institutional buildings (other than educational institutions), including community halls/centres, sports stadiums, social clubs, bus stands, gold clubs, and such like buildings used for public purpose		
Land Used For :		Others		
Remarks:				

Ownership Details : Others

Owner Name/Company	Father's/Husband's Name/Authorised Person	Mobile	Address
LODHI CLUB	C.A NITIN MAHAJAN	9653334562	I-BLOCK, B.R.S. NAGAR, LUDHIANA

Floor / Used Area Detail :

Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Total Rooms on Rent	Floor / Used Area Tax
Ground Floor	34038.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			31277.00
Ground Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			1654.00
Ground Floor - Vacant	75348.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			34660.00
Ground Floor	1386.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	2053992.00		154049.00
1st Floor	18400.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			8464.00
1st Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			828.00

Tax Calculation

Gross Tax	Fire Cess	Rebate	Penalty	Interest	Exemption	Cancer Cess	Arrear / Adjusted Amt	Rebate (OTS)	Penalty (OTS)	Interest (OTS)	Payable Tax
230932.00	23093.00	23093.00	0.00	0.00	0.00	4619.00	0.00	0.00	0.00	0.00	235551.00

Payment Receipt

Return ID	112755	G8 Book No.	123299
Acknowledgement No.	133076137989297605	G8 Receipt No.	41
Transaction ID (for POS/Online Payments only)	2022PTAX112755	Amount to be Paid	235551.00
Payment Mode	Online	Amount Paid	235551.00
Cheque/DD No.		Bank Name	
Cheque/DD Date		Prepared By	ajay kumar (Mobile No. 9653334562)

Note:-

1. Payment received by cheque/demand draft shall be subject to realization.
2. This Document is not Proof of Ownership of Property.
3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
4. Helpline No. 84375-35700
5. Download Swachhata App to resolve complaints regarding Health/Sanitation & Sewerage.



Municipal Corporation Ludhiana

PROPERTY TAX RETURN ASSESSMENT REPORT

Financial Year

2021-2022



UID No:- B035-03647

Return ID : 97605 / 2021-2022

Acknowledgement No. : 132773809433588915

Date : 29/09/2021

Old Return ID : 2352377

Dated. : 24/09/2020

Old G8 Receipt : 16

Old G8 Book No : 98999

Property Details :

New Property No. :

Property No. :

Zone :

Plot Area(sq. yds) :

Colony/Mohalla :

Building Category :

Land Used For :

marks:

922/4A

ZONE D

12508.00 Built Up

B.R.S NAGAR ALL BLOCKS

Institutional buildings (other than educational institutions), including community halls/centres, sports stadiums, social clubs, bus stands, gold clubs, and such like buildings used for public purpose

Others

Property Type :

Non-Residential

Exemption Category :

Non-Exempted

House Tax Account :

0

Block :

35

Total Covered / Used Area (sq. feet) :

57424.00

Ownership Details : Others

Owner Name/Company	Father's/Husband's Name/Authorised Person	Mobile	Address
LODHI CLUB	C.A NITIN MAHAJAN	9876704535	I-BLOCK, B.R.S. NAGAR, LUDHIANA

Floor / Used Area Detail :

Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Total Rooms on Rent	Floor / Used Area Tax
Ground Floor	34038.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			29802.00
Ground Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			1576.00
Ground Floor - Vacant	75348.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			32986.00
Ground Floor	1386.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	1281000.00		96075.00
1st Floor	684.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	450000.00		33750.00
1st Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			788.00
1st Floor	17716.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			7756.00

Tax Calculation :

Gross Tax : 202733.00	Fire Cess : 20273.00	Penalty : 0.00	Interest : 0.00
Rebate : 20273.00	Exemption Amount : 0.00	Arrears / Adjusted Amt : 0.00	
Rebate (OTS) : 0.00	Penalty (OTS) : 0.00	Interest (OTS) : 0.00	
Net Payable Tax : 202733.00			

Payment Receipt

Return ID 97605

Total Amount to be Paid : 202733.00

Amount Paid : 202733.00

Acknowledgement No. : 132773809433588915

Payment Mode : Online

Transaction ID (for POS/Online Payments only) : 2021PTAX097605

Cheque/DD No. :

Cheque/DD Date. :

Bank Name :

G8 Book No. : 122326

G8 Receipt No. : 40

Prepared By : LODHI CLUB

Note:-

1. Payment received by cheque/demand draft shall be subject to realization.
2. This Document is not Proof of Ownership of Property.
3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
4. Helpline No. 84375-35700
5. Download Swachhata App to resolve complaints regarding Health/Sanitation & Sewerage.

SAY NO TO PLASTIC ----- SWACHH LUDHIANA ----- SAY NO TO PLASTIC



Municipal Corporation Ludhiana

PROPERTY TAX RETURN ASSESSMENT REPORT

Financial Year

2020-2021



UID No:- B035-03647

Return ID: 2352377 / 2020-2021

Acknowledgement No.: 132453932710699798

Date: 24/09/2020

Old Return ID: 92021

Dated.: 26/09/2019

Old G8 Receipt: 46

Old G8 Book No.: 95381

Property Details :

New Property No.:

Property No.:

Zone:

Plot Area(sq. yds.):

Colony/Mohalla:

922/4A

ZONE D

12508.00 Built Up

B.R.S NAGAR ALL BLOCKS

Property Type:

Exemption Category:

House Tax Account:

Block:

Total Covered / Used Area (sq. feet):

Non-Residential

Non-Exempted

0

35

57424.00

Remarks:

bus stands, gold clubs, and such like buildings used for public purpose

Used Used For:

Others

Remarks:

Ownership Details : Others

Owner Name/Company	Father's/Husband's Name/Authorised Person	Mobile	Address
LODHI CLUB	C.A NITIN MAHAJAN	9876704535	I-BLOCK, B.R.S. NAGAR, LUDHIANA

Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Total Rooms on Rent	Floor / Used Area Tax
Ground Floor	34038.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			28365.00
Ground Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			1500.00
Ground Floor - Vacant	75348.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			31395.00
Ground Floor	1386.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	750000.00		56250.00
1st Floor	684.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	300000.00		22500.00
1st Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			750.00
1st Floor	17716.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			7382.00

Tax Calculation :

Gross Tax : ₹ 148142.00

Fire Cess : ₹ 14814.00

Penalty : ₹ 0.00

Interest : ₹ 0.00

Net Payable Tax : ₹ 148142.00

Payment Receipt

Return ID 2352377

Acknowledgement No.: 132453932710699798

Total Amount to be Paid : ₹ 148142.00

Amount Paid : ₹ 148142.00

Payment Mode: Demand Draft

Transaction ID (for POS/Online Payments only):

Cheque/DD No.: 005269

Cheque/DD Date.: 23/09/2020

Bank Name: HDFC

Prepared By: Nutan Vig

Note:-

1. Payment received by cheque/demand draft shall be subject to realization.
2. This Document is not Proof of Ownership of Property.
3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
4. Helpline No. 84375-35700



Municipal Corporation 253 Ludhiana

PROPERTY TAX RETURN ASSESSMENT REPORT

Financial Year

2019-2020



79

UID No:- B035-03647

Return ID : 92021 / 2019-2020 Acknowledgement No. : 132139647266320351 Date : 26/09/2019

Old Return ID : 83496 Dated : 27/09/2018 Old G8 Receipt : 14 Old G8 Book No : 97064

Property Details :	Property Type :	Non-Residential
New Property No. :	Exemption Category :	Non-Exempted
Property No. :	House Tax Account :	0
Zone :	Block :	35
Plet Area(sq. yds.) :	Total Covered / Used Area (sq. feet) :	57424.00
Colony/Mohalla :	B.R.S NAGAR ALL BLOCKS	
Building Category :	Institutional buildings (other than educational institutions), including community halls/centres, sports stadiums, social clubs, bus stands, gold clubs and such like buildings used for public purpose	
Land Used For :	Others	
Remarks :		

Ownership Details : Others			
Owner Name/Company	Father's/Husband's Name/Authorised Person	Mobile	Address
LODHI CLUB	C.A NITIN MAHAJAN	9876704535	I-BLOCK, B.R.S. NAGAR, LUDHIANA

Floor / Used Area Detail :						
Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Floor / Used Area Tax
Ground Floor	34038.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		28365.00
Ground Floor	1386.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented 7.5	1830504.00	137288.00
Ground Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		1500.00
Ground Floor - Vacant	75348.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied	0.417	31395.00
1st Floor	1800.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		750.00
1st Floor	684.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	672000.00	50400.00
1st Floor	17716.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		7382.00

Tax Calculation :			
Gross Tax : <input type="checkbox"/> 257080.00	Fire Cess : <input type="checkbox"/> 25708.00	Penalty : <input type="checkbox"/> 0.00	Interest : <input type="checkbox"/> 0.00
Rebate : <input type="checkbox"/> 25708.00	Exemption Amount : <input type="checkbox"/> 0.00	Arrears / Adjusted Amt : <input type="checkbox"/> 0.00	
Net Payable Tax : <input type="checkbox"/> 257080.00			

Payment Receipt

Return ID : 92021	Acknowledgement No. : 132139647266320351
Total Amount to be Paid : <input type="checkbox"/> 257080.00	Amount Paid : <input type="checkbox"/> 257080.00
Payment Mode : Demand Draft	
Transaction ID (for POS/Online Payments only) :	
Cheque/DD No. : 004890	Cheque/DD Date : 26/09/2019
G8 Book No. : 95381	G8 Receipt No. : 46
Prepared By : Vishu (Zone-C)	Bank Name : HDFC

- Notes:
1. Payment received by cheque/demand draft shall be subject to realization.
 2. This Document is not Proof of Ownership of Property.
 3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
 4. Helpline No. 84375-35700
 5. Download Swachhata App to resolve complaints regarding Health/Sanitation & Sewerage.

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Municipal Corporation 254 Ludhiana
PROPERTY TAX RETURN ASSESSMENT REPORT
Financial Year
2018-2019



UID No:-

Return ID : 83496 / 2018-2019 Acknowledgement No. : 131825165923417066 Date : 27/09/2018

Old Return ID : 54672 Dated. : 07/09/2017 Old G8 Receipt : 6 Old G8 Book No. : 74954

Property Details :		Property Type : Non-Residential	
New Property No. :		Exemption Category :	Non-Exempted
Property No. :	922/4A	House Tax Account :	0
Zone :	ZONE D	Block :	35
Plot Area(sq. vds) :	12508.00 Built Up	Total Covered / Used Area(sq. feet) :	53824.00
Colony/Mohalla :	B.R.S NAGAR ALL BLOCKS		
Building Category :	Institutional buildings (other than educational institutions), including community halls/centres, sports stadiums, social clubs, bus stands, gold clubs, and such like buildings used for public purpose		
Land Used For :	Others		
Remarks :			

Ownership Details : Others			
Owner Name/Company :	Father's/Husband's Name/Authorised Person :	Mobile :	Address :
LODHI CLUB	JAGMOHAN KRISHAN JAIN	9876704535	I-BLOCK, B.R.S. NAGAR, LUDHIANA

Floor / Used Area Detail :						
Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Floor / Used Area Tax
Ground Floor	34038.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		28365.00
Ground Floor	1386.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	1500000.00	112500.00
Ground Floor - Vacant	77148.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		32145.00
1st Floor	684.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Rented	180000.00	13500.00
1st Floor	17716.00	Non-Residential	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied		7382.00

Tax Calculation :					
Gross Tax : ₹ 193892.00	Fire Cess : ₹ 19389.00	Penalty : ₹ 0.00	Interest : ₹ 0.00		
Rebate : ₹ 19389.00	Exemption Amount : ₹ 0.00	Arrears / Adjusted Amt : ₹ 0.00			
Net Payable Tax : ₹ 193892.00					

Payment Receipt	
Return ID 83496	Acknowledgement No. : 131825165923417066
Total Amount to be Paid : ₹ 193892.00	Amount Paid : ₹ 193892.00
Payment Mode : Cheque	
Transaction ID (for POS/Online Payments only) :	
Cheque/DD No. : 000088	Cheque/DD Date : 25/09/2018
G8 Book No. : 97064	Bank Name : HDFC
Prepared By : Harsimran Kaur	G8 Receipt No. : 14

Note:-

1. Payment received by cheque/demand draft shall be subject to realization.
2. This Document is not Proof of Ownership of Property.
3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
4. Helpline No. 84375-35700
5. Download Swachhata App to resolve complaints regarding Health/Sanitation & Sewerage.

B035-08647

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ANNEXURE I

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Sanctioned by the Excise & Taxation Commissioner, Punjab, Patiala vide his office Memo. No. M.1.2011/17594, Dated 14.07.2011

Excise and Taxation Department, Punjab

Renewed License in Form L-5B

Renewed License for the retail vend of Draught Beer for consumption on the Premises.

Registered under District Ludhiana-West Range

This License authorizing the retail sale of Draught Beer in the premises specified below and the period from **01-04-2022 to 31-3-2023** is renewed for license already granted to **M/s Lodhi Club (Regd.), I-Block, Bhai Randhir Singh Nagar, Ludhiana.**

Hours of sale: - As per Rule 37(9) of the Punjab Liquor License Rules, 1956.

This License is renewed subject to the provision of the Punjab liquor License Rules & the supplementary condition below and subject to the payment of renewal license fee.

Description of License premises

North
South
East
West

Approved Separately

Supplementary Conditions

1. The licensee shall sell Draught Beer, Wine and Ready to Drink beverages in retail for consumption on the premises by the glass at a bar or another parts of the premises specified in the license, and rates not below the prescribed rates.
2. The Licensee shall maintain accounts of receipts and sales in from L-23 or at the end of each month, prepare and submit within seven days of the following month to the Excise Inspector a monthly true abstract of receipts and sales in from M-66.
3. The Licensee shall be liable to pay a fixed fee and any other fee/duty at the rates prescribed by the Govt. from time to time.
4. The licensee shall ensure that draught beer is transported and stored at the appropriate temperature in hygienic containers.
5. The licensee shall not sell any beer after expiry of its shelf life.
6. All containers of draught beer shall display the date of expiry of the contents.
7. The licensee shall ensure E-Billing process.
8. Fire safety NOC is necessary at the time of next renewal.

Ludhiana
Dated 01-04-2022


Collector-cum
Deputy Commissioner (Excise),
Patiala Zone, Patiala



Sanctioned by the Excise & Taxation Commissioner, Punjab, Patiala vide his office Memo. No.X.I.97/8904 Dated 04-06-97.

Excise and Taxation Department, Punjab

Renewed License in Form L-12 C

Renewed License for the retail vend of foreign liquor in a Restaurant.

Registered under District Ludhiana-West Range.

This License authorizing the retail sale of Hard Liquor Bar in the premises specified below and for the period from 01-04-2022 to 31-03-2023 is renewed for license already granted to M/s Lodhi Club (Regd.), I-Block, Bhai Randhir Singh Nagar, Ludhiana.

Hours of Sale:- As per Rule 37(9) of the Punjab Liquor License Rules, 1956. Retail price fixed or maximum.

This License is renewed subject to the provisions of the Punjab Liquor License Rules and the supplementary conditions below and subject to the payment of renewal license fee.

Ludhiana
Dated 01-04-2022



R. Singh
Collector-cum
Deputy Commissioner (Excise),
Patiala Zone, Patiala

Description of License premises

North
South Approved separately.
East
West

Supplementary conditions

1. License shall sell foreign liquor retail for consumption on the premises only to persons taking meals in the license premises.
2. The Licensee shall not set up or maintain on his licensed premises any Bar without taking a separate Bar License.
3. The license shall be liable to pay a fixed and any other fee at the rates prescribed by the Govt. from time to time.
4. The Licensee shall maintain accounts of receipts and sales in form L-23 and shall at the end of each month prepare and submit to the Excise Inspector a monthly true abstract of receipts and sales in form M-66.

R. Singh
Collector-cum
Deputy Commissioner (Excise),
Patiala Zone, Patiala



Punjab Fire Services (Ludhiana MC)



FIRE SAFETY CERTIFICATE ਫਾਇਰ ਸੇਫਟੀ ਪ੍ਰਮਾਣ ਪੱਤਰ

NOC No 1211-67559-Fire/49182

NOC Type: New

Dated 18-Mar-2023

Certified that the **Lodhi Club regd** at **Lodhi Club I-block, B.R.S. Nagar Ludhiana** comprised of **0** basements and **2** (Upper floor) owned/occupied by **Nitin Mahajan** have compiled with the fire prevention and fire safety requirements of National Building Code and verified by the officer concerned of fire service on **16-Mar-2023** in the presence of **Nitin Mahajan** (Name of the owner or his representative) and that the building / premises is fit for occupancy group **ASSEMBLY BUILDING-D** subdivision **D-3** (As per NBC) for period of **one year** from issue date. Subject to the following conditions.

Issued on 18-Mar-2023 at **Ludhiana MC**

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ **Lodhi Club regd** ਜੋ ਕਿ **Lodhi Club I-block, B.R.S. Nagar Ludhiana** ਸਮੇਤ 0 ਬੇਸਮੈਂਟ ਅਤੇ 2 (ਉੱਪਰਲੀ ਮੰਜ਼ਿਲ) ਮਲਕੀਅਤ/ਕਾਬਜ਼ਦਾਰ **Nitin Mahajan** ਨੂੰ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਪ੍ਰਭਾਵੀ ਅਤੇ ਬਚਾਅ ਦੇ ਰਾਸ਼ਟਰੀ ਬਿਲਡਿੰਗ ਕੋਡ ਅਨੁਸਾਰ ਜਿਸ ਨੂੰ ਸਬੰਧਤ ਅੱਗ ਬੁਝਾਉ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਮਾਣਿਤ ਕੀਤਾ ਗਿਆ **16-Mar-2023** ਮੌਜੂਦਗੀ ਵਿੱਚ **Nitin Mahajan** (ਮਾਲਕ ਦਾ ਨਾਮ ਜਾਂ ਉਸ ਦਾ ਪ੍ਰਤੀਨਿਧੀ) ਅਤੇ ਇਮਾਰਤ / ਬਿਲਡਿੰਗ ਆਬਾਦੀ ਲਈ ਯੋਗ ਹੈ। Occupancy Group **ASSEMBLY BUILDING-D** subdivision **D-3** (ਐਨ. ਬੀ. ਸੀ. ਦੇ ਅਨੁਸਾਰ) ਦੇ ਪ੍ਰਭਾਵੀ ਸਮੇਂ ਤੋਂ ਇੱਕ ਸਾਲ ਤੱਕ। ਜਿਸ ਲਈ ਨਿਮਨ ਅਨੁਸਾਰ ਹਦਾਇਤਾਂ ਹਨ।

ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ 18-Mar-2023 ਕਿੱਥੇ **Ludhiana MC** .

1. Fire Safety arrangements shall be kept in working condition at all the times.
ਹਰ ਸਮੇਂ ਅੱਗ ਤੋਂ ਬਚਾਅ ਦੇ ਯੰਤਰਾਂ ਨੂੰ ਚਾਲੂ / ਚੰਗੀ ਹਾਲਤ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ।
2. No, alteration/ addition/ change in use of occupancy is allowed.
ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੇ ਬਦਲਾਅ/ ਵਾਧੇ/ ਕਾਬਜ਼ਕਾਰ ਵਿੱਚ ਬਦਲਾਵ ਦੀ ਮਨਾਹੀ ਹੈ।
3. Occupants/ owner should have trained staff to operate the operation of fire safety system provided there in.

ਉਪਲੱਬਧ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਯੰਤਰਾਂ ਦੀ ਵਰਤੋਂ ਤੋਂ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ / ਮਾਲਕਾਂ ਨੂੰ ਜਾਣੂੰ ਕਰਵਾਇਆ ਜਾਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

4. Fire Officer can check the arrangements of fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.

ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਅਧਿਕਾਰੀ ਕਿਸੇ ਵੀ ਵਕਤ ਇਨ੍ਹਾਂ ਸਾਰੇ ਪ੍ਰਬੰਧਾਂ ਨੂੰ ਚੈੱਕ ਕਰ ਸਕਦਾ ਹੈ, ਜੇ ਕਰ ਕੋਈ ਕਮੀ ਪਾਈ ਗਈ ਤਾਂ ਬਿਨਾਂ ਕਿਸੇ ਨੋਟਿਸ ਦੇ ਇਹ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਸਮਝਿਆ ਜਾਵੇਗਾ।

5. Occupants/ owner should apply for renewal of fire safety certificate one month prior to expiry of this certificate.

ਮਾਲਕ ਜਾਰੀ ਕੀਤੇ ਗਏ ਫਾਇਰ ਸੇਫਟੀ ਸਰਟੀਫਿਕੇਟ ਨੰਬਰ 2581 ਮਿਤੀ ਖਤਮ ਹੋਣ ਤੋਂ ਇੱਕ ਮਹੀਨਾ ਪਹਿਲਾਂ ਰੀਨੀਊ ਕਰਵਾਉਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗਾ।

* Above Details cannot be used as ownership proof.

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ਉਪਰੋਕਤ ਦਰਸਾਈ ਗਈ ਜਾਣਕਾਰੀ ਨੂੰ ਮਾਲਕਾਨਾ ਦੇ ਸਬੂਤ ਵਜੋਂ ਨਹੀਂ ਵਰਤਿਆ ਜਾਵੇਗਾ।

* This is digitaly created cerificate, no signatue are needed

ਇਹ ਡਿਜੀਟਲੀ (ਕੰਪਿਊਟਰਾਈਜ਼ਡ) ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਸਰਟੀਫਿਕੇਟ ਹੈ, ਜਿਸ ਵਿੱਚ ਦਸਤਖਤ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਹੈ।

IN THE COURT OF LD. HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

G.A. 793 NO OF 2022

IN THE MATTER OF:

COUNCIL OF ENGINEERS & ORS. ...

Versus

State of PUNJAB & ORS. ...

VAKALATNAMA

Know all to whom these Present shall come that I/We

The above named Respondent No 5, do hereby appoint

Karan Dewan, Advocate
+91-8527135549
karan.dewan24@gmail.com

Aanchal Jain, Advocate
+91-9818451701
j.aanchal@gmail.com

Kartik Yadav, Advocate
+91-8285002448
advkartikyadav@gmail.com

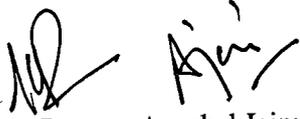
Ch: 630, Block-D, Lawyer's Chamber, Additional Building Complex,
Supreme Court of India - 110001

(hereinafter called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

- To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.
- To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings on paying separate fee.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
- And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.
- And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

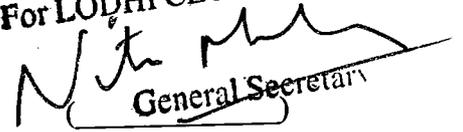
- And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 27th Day of MARCH, 2023 Accepted subject to the terms of the fees.



Karan Dewan; Aanchal Jain; Kartik Yadav
(D/1041/2007)(D/1074/2007)(D/9740/2019)
Advocate(s)

For LODHI CLUB (Regd.)



General Secretary
Client(s)

(NITIN MAHAJAN)



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LODHI CLUB (Regd.)

I-BLOCK, B.R.S. NAGAR, LUDHIANA (PB.) - 141 012
Phone : Reception : 0161-2459013, 2459014
Accounts : 2459015 Fax : 91-161-2462785
E-mail : lodhiclub.ldh@gmail.com

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Date 26.03.2023

LC/GS/5230

CRETIFIED TRUE COPY OF RESOLUTION PASSED BY THE EXECUTIVE COMMITTEE OF LODHI CLUB (REGD.)
IN THE WEEKLY EXECUTIVE COMMITTEE MEETING OF LODHI CLUB HELD ON 21.03.2023 AT CLUB
PREMISES.

"RESOLVED THAT the Executive Committee of Lodhi Club Regd. do hereby authorize CA. Nitin Mahajan, General Secretary for filing reply in OA No. 793 of 2022 pending before the Hon'ble NGT and authorized to sign, execute, alter any document, contract, agreement, MOU to make representations, appearing, before the Hon'ble National Green Tribunal and to do all ancillary or incidental work for giving effect to this resolution."

For Lodhi Club (Regd.)


For LODHI CLUB (REGD.)

Dr. Sarju Ralhan
Vice President

VICE PRESIDENT

For LODHI CLUB (REGD.)


GENERAL SECRETARY